



Former SC Judge Appointed New Chief of NHRC



NEW DELHI: Former
Supreme Court judge
V Ramasubramanian

has been appointed as the new chairperson of National Human Rights Commission, the rights panel said on Monday. The post of NHRC chairperson had been lying vacant since justice Arun Kumar Mishra (retired) completed his tenure on June 1. On December 18, a high-powered committee led by Prime Minister Narendra Modi held a meeting to select the next chairperson of NHRC, sources earlier said. A former chief justice of India or a retired judge of the top court are appointed as NHRC chairperson by the President on the recommendation of the selection panel. NHRC, in a post on X, said, "Hon'ble President of India appoints Shri Justice V Ramasubramanian (Retired) as chairperson...of NHRC." – PTI



NATIONAL HUMAN
RIGHTS COMMISSION

Former SC judge named as new NHRC chairman

FORMER SUPREME COURT judge V Ramasubramanian has been appointed the new chairperson of the National Human Rights Commission, the rights panel said on Monday. The post of NHRC

chief had been lying vacant since Justice (retd) Arun Kumar Mishra completed his tenure on June 1. Also, former NCPCR chief Priyank Kanoongo has been appointed as a member of NHRC. —PTI

FINANCIAL EXPRESS
READ TO LEAD

Tue, 24 December 2024

<https://epaper.financia>





Justice V. Ramasubramanian

Former SC judge named human rights panel chief

The Hindu Bureau
NEW DELHI

The President of India on Monday appointed former Supreme Court judge, Justice V. Ramasubramanian (retd.), as Chairperson of the National Human Rights Commission. The post of NHRC chief was lying vacant since June this year.

President Droupadi Murmu also appointed child rights advocate Priyank Kanoongo and retired Justice Bidyut Ranjan Sarangi as NHRC members. A committee led by Prime Minister Narendra Modi had met on December 18 to select the NHRC chief. Opposition leaders in Rajya Sabha and Lok Sabha, Mallikarjun Kharge and Rahul Gandhi respectively, also attended the meeting.

Former SC judge named NHRC chief

Retired Supreme Court judge, Justice V Ramasubramanian, has been selected as new NHRC chairperson. Significantly, the choice of Justice Ramasubramanian has found muster with the opposition, which has not submitted a note of dissent on the candidature. The NHRC post has been lying vacant since Justice A K Mishra (retd) completed his tenure on June 1. **P14**

Justice Ramasubramanian to take over as NHRC chief

TIMES NEWS NETWORK

New Delhi: Retired SC judge, Justice V Ramasubramanian, has been selected as new chairperson of National Human Rights Commission. His choice has found muster with opposition which has not submitted a note of dissent on candidature of the retired judge, breaking away from a trend that marked appointments of members in which it had a say.

LoP Mallikarjun Kharge and Rahul Gandhi's dissent note at the panel's meeting earlier this month was more on procedural grounds, accusing govt of lack of transparency. Govt had given a long list of all eligible candidates for the chairman's post, without spelling out its choice for the top post. However, Justice Rama-

subramanian seems to be acceptable to the opposition.

Justice Ramasubramanian, who retired from the SC in June 2023, was picked by a panel comprising the PM, Lok Sabha speaker, home minister, leaders of opposition in the two Houses and deputy chairperson of Rajya Sabha.

At the meeting of the selection panel, Kharge and Rahul are learnt to have pushed for the appointment of retired SC judges Rohinton Nariman and K M Joseph. Both are learnt to have recommended the name of Justice S Muralidhar, retired chief justice of Odisha HC, for the position of member of NHRC. Govt also appointed former chairperson of NCPCR Priyank Kanoongo and Justice Bidyut Ranjan Sarangi (retd) as members of NHRC.

Former top court judge appointed NHRC chief

New Delhi, Dec. 23: Former Supreme Court judge Justice V. Ramasubramanian (Retd) has been appointed the new chairperson of the National Human Rights Commission, the rights panel said on Monday.

The post of NHRC chairperson had been lying vacant since Justice Arun Kumar Mishra (Retd) completed his tenure on June 1.

Justice Mishra served as the eighth chairperson of the rights panel and was appointed to its top post in June 2021.

On December 18, a high-powered committee led by

Prime Minister Narendra Modi held a meeting to select the next chairperson of the NHRC, sources earlier said.

A former Chief Justice of India or a retired judge of the top court is appointed as the NHRC chairperson by the President on the recommendation of the selection committee.

Justice Ramasubramanian, a former judge of the apex court, has been appointed the chairperson of the NHRC, a senior official said, adding, "The NHRC received the communication about the appointment today."

— PTI

Former top court judge V Ramasubramanian appointed NHRC chief

HT Correspondent

letters@hindustantimes.com

NEW DELHI: President Droupadi Murmu on Monday appointed former Supreme Court judge justice (retd) V Ramasubramanian as the chairperson of the National Human Rights Commission (NHRC), an official statement said.

The President also appointed Priyank Kanoongo and justice (retd) Bidyut Ranjan Sarangi as members of the rights panel, the statement said. "Hon'ble President of India appoints Shri Justice V. Ramasubramanian (Retd.) as the Chairperson, and Shri Priyank Kanoongo and Dr Justice Bidyut Ranjan Sarangi (Retd.) as the Members of the National Human Rights Commission (NHRC), India," NHRC posted on X.

The post of NHRC chairperson was vacant since justice (retd) Arun Kumar Mishra completed his tenure on June 1, 2024. Mishra served as the eighth chairperson of the rights panel and was appointed to its top post in June 2021. Until Monday, former advocate of the Telangana high court Vijaya Bharathi Sayani was the acting chairperson.

On December 18, a high-pow-



**Former SC judge justice (retd)
V Ramasubramanian**

ered committee led by Prime Minister Narendra Modi held a meeting to select the next chairperson of the NHRC, people aware of the matter said. Ramasubramanian is a former Supreme Court judge, who also served as chief justice of the Himachal Pradesh high court in 2019. He had enrolled as a member of the Bar on February 16, 1983, and practiced for 23 years in the Madras high court.

On September 23, 2019, he was appointed to the SC. During his SC tenure, which ended upon his retirement on June 29, 2023, he authored 102 judgments. His judicial contributions include participation in significant cases such as the 2016 Demonetisation policy and the validity of circumstantial evidence in bribery cases.

Former top court judge V Ramasubramanian appointed NHRC chief

HT Correspondent

letters@hindustantimes.com

NEW DELHI: President Droupadi Murmu on Monday appointed former Supreme Court judge justice (retd) V Ramasubramanian as the chairperson of the National Human Rights Commission (NHRC), an official statement said.

The President also appointed Priyank Kanoongo and justice (retd) Bidyut Ranjan Sarangi as members of the rights panel, the statement said. "Hon'ble President of India appoints Shri Justice V. Ramasubramanian (Retd.) as the Chairperson, and Shri Priyank Kanoongo and Dr Justice Bidyut Ranjan Sarangi (Retd.) as the Members of the National Human Rights Commission (NHRC), India," NHRC posted on X.

The post of NHRC chairperson was vacant since justice (retd) Arun Kumar Mishra completed his tenure on June 1, 2024. Mishra served as the eighth chairperson of the rights panel and was appointed to its top post in June 2021. Until Monday, former advocate of the Telangana high court Vijaya Bharathi Sayani was the acting chairperson.

On December 18, a high-pow-



Former SC judge justice (retd) V Ramasubramanian

ered committee led by Prime Minister Narendra Modi held a meeting to select the next chairperson of the NHRC, people aware of the matter said. Ramasubramanian is a former Supreme Court judge, who also served as chief justice of the Himachal Pradesh high court in 2019. He had enrolled as a member of the Bar on February 16, 1983, and practiced for 23 years in the Madras high court.

On September 23, 2019, he was appointed to the SC. During his SC tenure, which ended upon his retirement on June 29, 2023, he authored 102 judgments. His judicial contributions include participation in significant cases such as the 2016 Demonetisation policy and the validity of circumstantial evidence in bribery cases.



buzz

NHRC organises seminar with Sankala Foundation

NHRC, India in partnership with Sankala Foundation organised a day-long seminar on Ageing in India: Actionable Solutions- Drawing insights from Global, Regional, and National Best Practices along with the active participation of NITI Aayog and Ministry of Social Justice & Empowerment, Govt of India, in New Delhi. The seminar concluded with several important suggestions regarding the healthcare and nutrition needs of the elderly and their economic security, social inclusion, and quality of life.

{ **MY INDIA** } NHRC CHIEF

Prez appoints new head for rights panel



President Droupadi Murmu on Monday appointed justice (retd) V Ramasubramanian as the chairperson, and two others — Priyank Kanoongo and justice (retd) Bidyut Ranjan Sarangi as the members of the National Human Rights Commission (NHRC), according to a statement by the commission. The post of the NHRC chairperson was lying vacant since justice (retd) Arun Kumar Mishra completed his tenure on June 1, 2024. Justice Ramasubramanian is a former Supreme Court judge, who also served as chief justice of the Himachal Pradesh high court in 2019. He had enrolled as a member of the Bar on February 16, 1983, and practiced for 23 years in the Madras high court.

→P11

PREVIOUS CHAIRMAN COMPLETED TERM ON JUNE 1

Ex-SC judge V Ramasubramanian appointed new NHRC chairperson

Was part of several benches in key cases, including one that upheld demonetisation

AJOY SINHA KARPURAM
NEW DELHI, DECEMBER 23

FORMER SUPREME Court judge V Ramasubramanian has been appointed as the 9th Chairperson of the National Human Rights Commission (NHRC) for a tenure of three years until December 2027.

Justice Ramasubramanian was informed about the appointment through a letter signed by Ministry of Home Affairs Joint Secretary Niraj Kumar Bansod. "Respected sir, I enclose herewith the warrant signed by the Hon'ble President of India for the appointment as Chairperson, National Human Rights Commission in terms of Section 3(2)(a) of the Protection of Human Rights Act, 1993. You are requested to kindly join the Commission at the earliest," the letter states.



Retired as
SC judge
on June 29,
2023

Justice Ramasubramanian retired on June 29, 2023, after serving for over three years as a Supreme Court judge. During his tenure, he was part of several benches in important cases, including the five-judge bench that upheld the Centre's demonetisation scheme in 2023 and the decision to set aside an RBI circular that stated it would not provide services to individuals and businesses dealing with cryptocurrency.

His legal career began after he completed his LLB from Madras Law College in 1983. He practised at the Madras High Court for 23 years before he was

appointed as a judge of the same court on July 31, 2006.

At his own request, he was transferred to the High Court for the states of Telangana and Andhra Pradesh in April 2016 and remained in Hyderabad after the court was bifurcated and served as a judge of the Telangana High Court until he was appointed as the Chief Justice of the Himachal Pradesh High Court on June 22, 2019. Three months later, on September 23, he was elevated to the Supreme Court of India.

The previous NHRC chairman, Justice Arun Mishra, completed his term on June 1, 2024. It has since been functioning under the aegis of Acting Chairperson Vijaya Bharati Sayani. The NHRC is empowered to investigate allegations of human rights violations, either of its own accord or after receiving a petition from a victim (or

someone on their behalf). It may also intervene as a party in ongoing cases concerning human rights violations, make recommendations aimed at protecting human rights, and conduct or promote research in related fields.

Previous chairpersons also include former Chief Justices of India Ranganath Mishra (the first NHRC Chairperson), M N Venkatachaliah, J S Verma, A S Anand, S Rajendra Babu, K G Balakrishnan and H L Dattu.

Until 2019 only former Chief Justices of India could be appointed as NHRC chairperson. However, in July 2019, the Protection of Human Rights Act, 1993, was amended to also allow former SC judges for the post.

Following Justice Mishra, Justice Ramasubramanian will now be the second NHRC chairperson to have never served as Chief Justice of India.

Former SC judge appointed NHRC chief

STATESMAN NEWS SERVICE

NEW DELHI, 23 DECEMBER

President Droupadi Murmu on Monday appointed retired Supreme Court judge Justice V Ramasubramanian as the Chairperson of the National Human Rights Commission (NHRC).

Murmu has also appointed Priyank Kanoongo and Dr. Justice Bidyut Ranjan Sarangi (Retd) as the members of the National Human Rights Commission (NHRC), India.

In a post on X, NHRC India said, "Hon'ble President of India appoints Shri Justice V. Ramasubramanian (Retd.) as the Chairperson, and Shri Priyank Kanoongo and Dr. Justice Bidyut Ranjan Sarangi (Retd.) as the Members of the National Human Rights Commission (NHRC), India."

Under the Protection of Human Rights (PHR) Act, 1993, the apex human rights body consists of a Chairperson, five full-time members and seven deemed members.

NHRC has been waiting for a full-time Chairperson since 1 June, after former Supreme Court judge and the eighth Chairman of the rights panel, Justice Arun Mishra, retired on completion of his tenure in office. Since then, NHRC has been functioning with just one member in five positions, Vijaya Bharathi Sayani, also the Acting Chairperson. As per Sections 2, 3 and 4 of the PHR Act, the Chairman and other members are appointed by the President upon the recommendation of a committee consisting of the Prime Minister (who serves as the committee's Chairperson), Home Minister, Leaders of the Opposition in both Houses of the Parliament, the Speaker of Lok Sabha and the Deputy Chairman of Rajya Sabha.

Gig workers need targeted regulatory framework: NHRC

PIONEER NEWS SERVICE ■
NEW DELHI

In the rapidly expanding gig economy of India, gig workers often endure grueling shifts that can exceed 10 hours a day, while contending with low, unpredictable incomes and the pressure of meeting unrealistic performance targets. However, things might change for the better for this workforce, which is estimated to be 65 lakh strong.

At a recent session held by the National Human Rights Commission (NHRC), stakeholders from the sector recommended a slew of measures including the need for targeted regulatory frameworks, setting up rest points, and the creation of grievance redressal mechanisms, particularly for women workers.

These recommendations which come amidst Union Labour Minister Mansukh Mandaviya announcement in October to put in place a framework for social security of gig workers, including health insurance and pension were presented as part of the



meet addressing the challenges faced by gig workers.

The issue holds importance given that India's top think tank panel Niti Aayog has estimated 65 lakh gig and platform workers in the country, but the number is likely to be over two crore as the segment is growing rapidly. Gig workers, also known as independent contractors, are individuals who undertake temporary or short-term work assignments, primarily within the service sector. They operate independently and are not regarded as employees of the organizations. Hence, they do

not typically have access to common employee benefits that full-time staff members receive.

However, irregular incomes, unexpected expenses, and limited access to credit have often left them at the receiving end. Taking serious note of their precarious condition, NHRC's acting chairperson, Vijaya Bharathi Sayani said that there is a "need for targeted efforts" through regulatory frameworks to address gig worker's challenges, including long working hours, financial strain, and physical exhaustion.

Continued on page 2

Gig workers need targeted regulatory...

From page 1

She noted that over 83 per cent of app-based drivers work more than 10 hours daily. This puts them under the physical and mental strain added by policies like '10-minute deliveries' and unrealistic targets which also result in "avoidable accidents".

NHRC Secretary General Bharat Lal echoed similar views stating that it is crucial to check the implementation of laws such as the Social Security Code 2020 and the various other labour laws in India to ensure Gig Workers welfare.

He also noted that some states like Karnataka, Rajasthan and Jharkhand are focusing on providing social security to gig workers but more needs to be done to address their other major concerns relating to health insurance, minimum

wages, stress-free working conditions protecting their dignity.

Other key suggestions from the session included expanding the e-Shram portal to support gig workers, offering maternity benefits, crèche facilities, and rest points for women, and building financial literacy to promote transparency. Additionally, the participants called for welfare schemes that provide health benefits, accident insurance, old-age protection, and unemployment safeguards.

The need for a grievance redressal mechanism for women gig workers, awareness of POSH (Prevention of Sexual Harassment) policies, and enforcing minimum wage and income transparency were also emphasized. Furthermore, the discussion raised concerns about the arbitrary gig worker

rating system, which lacks a platform for workers to voice their concerns. At the same time, it was felt that there should be measures ensuring minimum wage enforcement and income transparency in all sectors engaging gig workers by the aggregators to bridge gender disparities.

The session also saw discussion on threats posed by the climate change induced heat stroke and floods which are becoming a norm. In this connection, the experts batted for developing schemes addressing the risks posed by global warming to ensure workers' safety during extreme weather conditions by the employing companies.

If these measures are implemented in toto, gig workers can look forward to a brighter future, feel experts. A recent survey by Borzo

(formerly WeFast a global same-day delivery company, from around 2,000 gig workers from Tier I and II cities, like Mumbai, Delhi, Bengaluru has revealed that approximately 78% of gig delivery workers employed with food delivery apps like Swiggy, Zomato, and platforms like Amazon earn less than Rs 2.50 lakh per annum. Thus, highlighting the pressing need for reform and improved welfare for this growing workforce.

The NHRC session was attended by various gig employing companies like Big Basket, Urban Company, Zipp Electric and Ola Electric besides representatives from NITI Aayog, Labour Department of Karnataka and Rajasthan Governments, National Labour Cooperative Federation of India Ltd among others.

NHRC questions TN Govt about death by electrocution of two labourers

PIONEER NEWS SERVICE ■
NEW DELHI

Taking suo motu cognisance of a media report that two persons, working as contract labourers with the Tamil Nadu Generation and Distribution Corporation (Tangedco) died due to electrocution, The National Human Rights Commission (NHRC) has issued notices to the State Chief Secretary and the Director General of Police, Tamil Nadu calling for a detailed report in the matter within two weeks.

The NHRC noted that while repairing a high-tension overhead power line near Olaiyur Ring Road in KK Nagar, Tiruchi in the Southern State on December 18.

“The Commission has observed that the contents of the media report, if true, indi-



cate gross negligence on the part of the electricity department resulting in the death of two labourers,” said the Rights body in a statement issued here. The Commission has also noted that such incidents have occurred earlier too in the state. This is a serious human rights violation and a matter of concern for the Commission, it further added.

The notice is expected to include the status of the FIR registered in the matter and

compensation, if any, provided to the next of kin of the two victims, said the statement.

The Commission would also like to know the steps taken/proposed by the State government and Tangedco to ensure that such incidents do not recur, it added.

According to the media report, as per the preliminary investigations, the power supply to the cable was not fully turned off during the repair work. The workers were on the job without any protective gear.

In a similar incident, a worker was electrocuted to death while repairing a transformer in the Thoothukudi district of Tamil Nadu last year. Last month, a migrant worker was reportedly electrocuted during Cyclone Fengal and his body was found near an ATM in Muthialpet, pointed out the NHRC in a statement.

Ramasubramanian named NHRC chief

NEW DELHI: Former Supreme Court judge V Ramasubramanian has been appointed the new chairperson of the National Human Rights Commission, the rights panel said on Monday.

The post of NHRC chairperson had been lying vacant since Justice (retd) Arun Kumar Mishra completed his tenure on June 1. Mishra served as the eighth chairperson of the rights panel and was appointed to its top post in June 2021. On December 18, a high-powered committee led by Prime Minister Narendra Modi held a meeting to select the next chairperson of the NHRC, sources earlier said.

A former chief justice of India or a retired judge of the top court are appointed as NHRC chairperson by the

president on the recommendation of the selection committee.

Justice (retd) Ramasubramanian, a former judge of the apex court, has been appointed the chairperson of the NHRC, a senior official said, adding "the NHRC received the communication about the appointment today". Former CJs H L Dattu and KG Balakrishnan are among those who have headed the rights body in the past.

The NHRC, in a post on X, said: "Hon'ble President of India appoints Justice V Ramasubramanian (Retd.) as the Chairperson, and Priyank Kanoongo and Justice Bidyut Ranjan Sarangi (Retd.) as the Members of the NHRC." Kanoongo earlier served as a chairperson of the National Commission for Protection of Child Rights. AGENCIES



Ramasubramanian new NHRC chairman

Former Supreme Court judge V Ramasubramanian has been appointed the new chairperson of the National Human Rights Commission, the rights body said on Monday. The post had been lying since June 1.

Retired Justice V Ramasubramaniam appointed as new chairperson of NHRC



PIONEER NEWS SERVICE ■
NEW DELHI

Retired Supreme Court Judge Justice V Ramasubramaniam has been appointed as the Chairperson of the National Human Rights Commission (NHRC). The President of India's warrant was issued to him on Monday. The NHRC Chairperson is selected by the committee headed by Prime Minister, comprising Lok Sabha Speaker, Home Minister, Leader of Opposition in Lok Sabha and Rajya Sabha and Deputy Chairperson of Rajya Sabha.

Justice Ramasubramaniam completed law from Madras Law College and started practice in 1983. He was appointed as Judge in Madras High Court in 2006. He served as Chief Justice of Himachal Pradesh High Court from June 22, 2019, until he was appointed as a judge of the Supreme Court on September 23, 2019. He demitted office on June 29, 2023.

The appointment has been made consequent upon the retirement of Justice Arun Mishra from the post on June 1. NHRC member Vijayabharathi Sayani was serving as the acting chairperson.

The NHRC was established on 12 October 1993, under the Protection of Human Rights Act (PHRA), 1993, which was later amended by the Protection of Human Rights (Amendment) Act, 2006.



Justice V Ramasubramanian

SC ex-judge named NHRC chairperson

TRIBUNE NEWS SERVICE

NEW DELHI, DECEMBER 23

A retired Supreme Court judge, Justice V Ramasubramanian, has been appointed as the new chairperson of the National Human Rights Commission. The post had been lying vacant since June this year.

The President also appointed Priyank Kanoongo and Justice Bidyut Ranjan Sarangi (retd) as the members of the NHRC.

A high-power committee led by PM Narendra Modi had met on December 18 to select the chairperson. Both Leaders of the Opposition Mallikarjun Kharge and Rahul Gandhi also attended the meeting.



Justice V Ramasubramanian

SC ex-judge named NHRC chairperson

TRIBUNE NEWS SERVICE

NEW DELHI, DECEMBER 23

A retired Supreme Court judge, Justice V Ramasubramanian, has been appointed as the new chairperson of the National Human Rights Commission. The post had been lying vacant since June this year.

The President also appointed Priyank Kanoongo and Justice Bidyut Ranjan Sarangi (retd) as the members of the NHRC.

A high-power committee led by PM Narendra Modi had met on December 18 to select the chairperson. Both Leaders of the Opposition Mallikarjun Kharge and Rahul Gandhi also attended the meeting.



Justice V Ramasubramanian

SC ex-judge named NHRC chairperson

TRIBUNE NEWS SERVICE

NEW DELHI, DECEMBER 23

A retired Supreme Court judge, Justice V Ramasubramanian, has been appointed as the new chairperson of the National Human Rights Commission. The post had been lying vacant since June this year.

The President also appointed Priyank Kanoongo and Justice Bidyut Ranjan Sarangi (retd) as the members of the NHRC.

A high-power committee led by PM Narendra Modi had met on December 18 to select the chairperson. Both Leaders of the Opposition Mallikarjun Kharge and Rahul Gandhi also attended the meeting.

NHRC के नए अध्यक्ष बने वी रामसुब्रमण्यन

केन्द्र सरकार ने जस्टिस (रि.) वी.
रामसुब्रमण्यन को राष्ट्रीय मानवाधिकार



आयोग (NHRC)
का नया अध्यक्ष
नियुक्त किया है।
जस्टिस (रि.)
अरुण कुमार
मिश्रा का एक

जून को कार्यकाल पूरा होने के बाद
से एनएचआरसी अध्यक्ष का पद
खाली था।

उच्चतम न्यायालय के पूर्व न्यायाधीश न्यायमूर्ति रामसुब्रमण्यम एनएचआरसी के अध्यक्ष नियुक्त

नई दिल्ली(भाषा)। उच्चतम न्यायालय के पूर्व न्यायाधीश न्यायमूर्ति वी. रामसुब्रमण्यम को राष्ट्रीय मानवाधिकार आयोग का नया अध्यक्ष नियुक्त किया गया है। यह जानकारी आयोग ने सोमवार को दी। न्यायमूर्ति (सेवानिवृत्त) अरुण कुमार मिश्रा का कार्यकाल एक जून को पूरा होने के बाद से एनएचआरसी अध्यक्ष का पद रिक्त था। मिश्रा ने मानवाधिकार आयोग के आठवें अध्यक्ष के रूप में कार्य किया। उन्हें जून 2021 में पद पर नियुक्त किया गया था। सूत्रों ने पहले बताया था कि 18 दिसंबर को प्रधानमंत्री नरेन्द्र मोदी की अगुवाई वाली एक उच्चाधिकार प्राप्त समिति ने एनएचआरसी के अगले अध्यक्ष का चयन करने के लिए बैठक की थी। चयन समिति की सिफारिश पर राष्ट्रपति द्वारा भारत के पूर्व प्रधान न्यायाधीश (सीजेआई) या शीर्ष अदालत के किसी सेवानिवृत्त न्यायाधीश को एनएचआरसी अध्यक्ष नियुक्त किया जाता है। एक वरिष्ठ अधिकारी ने बताया कि उच्चतम न्यायालय के पूर्व न्यायाधीश न्यायमूर्ति (सेवानिवृत्त) रामसुब्रमण्यम को एनएचआरसी का अध्यक्ष नियुक्त किया गया है। उन्होंने कहा कि एनएचआरसी को नियुक्ति के बारे में सूचना आज मिली। पूर्व सीजेआई एच एल दत्त और पूर्व सीजेआई के जी बालकृष्णन उन लोगों में शामिल हैं, जिन्होंने अतीत में मानवाधिकार आयोग का नेतृत्व किया है।

गिग वर्कर्स का जीवन आसान बनाने को बेहतर नियम जरूरी: एनएचआरसी

पायनियर समाचार सेवा | नई दिल्ली

भारत की तेजी से फैलती गिग इकॉनमी में गिग वर्कर्स को अक्सर दिन में 10 घंटे से ज्यादा की थकाऊ शिफ्ट में काम करना पड़ता है, जबकि उन्हें कम, अप्रत्याशित आय और अवास्तविक प्रदर्शन लक्ष्यों को पूरा करने का दबाव भी झेलना पड़ता है। हालांकि, इस कार्यबल के लिए चीजें बेहतर हो सकती हैं, जिसकी संख्या 65 लाख होने का अनुमान है। राष्ट्रीय मानवाधिकार आयोग

(एनएचआरसी) द्वारा हाल ही में आयोजित एक सत्र में, इस क्षेत्र के हितधारकों ने लक्षित विनियामक ढांचे की जरूरत, विश्राम स्थल स्थापित करने और विशेष रूप से महिला श्रमिकों के लिए शिकायत निवारण तंत्र बनाने सहित कई उपायों की सिफारिश की। ये सिफारिशें केंद्रीय श्रम मंत्री मनसुख मंडाविया द्वारा अक्टूबर में गिग वर्कर्स की सामाजिक सुरक्षा के लिए एक ढांचा बनाने की घोषणा के बीच आई हैं, जिसमें स्वास्थ्य बीमा और पेंशन शामिल हैं, जो गिग वर्कर्स के सामने आने वाली चुनौतियों को संबोधित करने वाली बैठक का हिस्सा थीं।

यह मुद्दा इसलिए महत्वपूर्ण है क्योंकि भारत के शीर्ष थिंक टैंक पैनल नीति आयोग ने देश में 65



लाख गिग और प्लेटफॉर्म वर्कर होने का अनुमान लगाया है, लेकिन यह संख्या दो करोड़ से ज्यादा होने की संभावना है क्योंकि यह सेगमेंट तेजी से बढ़ रहा है। गिग वर्कर, जिन्हें स्वतंत्र ठेकेदार भी कहा जाता है, वे ऐसे व्यक्ति होते हैं जो अस्थायी या अल्पकालिक कार्य असाइनमेंट करते हैं, मुख्य रूप से सेवा क्षेत्र के भीतर। वे स्वतंत्र रूप से काम करते हैं और उन्हें संगठनों के कर्मचारी नहीं माना जाता है। इसलिए, उन्हें आम तौर पर पूर्णकालिक कर्मचारियों को मिलने वाले सामान्य कर्मचारी लाभों तक पहुंच नहीं होती है। हालांकि, अनियमित आय, अप्रत्याशित खर्च और क्रेडिट तक सीमित पहुंच ने

अक्सर उन्हें नुकसान में डाल दिया है। उनकी अनिश्चित स्थिति को गंभीरता से लेते हुए, NHRC की कार्यवाहक अध्यक्ष विजया भारती सयानी ने कहा कि गिग वर्कर की चुनौतियों को दूर करने के लिए नियामक ढांचों के माध्यम से 'लक्षित प्रयासों की आवश्यकता' है, जिसमें लंबे समय तक काम करना, वित्तीय तनाव और शारीरिक थकावट शामिल है। उन्होंने कहा कि 83 प्रतिशत से अधिक ऐप-आधारित ड्राइवर प्रतिदिन 10 घंटे से अधिक काम करते हैं। इससे उन पर शारीरिक और मानसिक दबाव पड़ता है, जो '10 मिनट में डिलीवरी' जैसी नीतियों और अवास्तविक (शेष पृष्ठ 9)

गिग वर्कर्स...

लक्ष्यों के कारण बढ़ता है, जिसके परिणामस्वरूप 'टालने योग्य दुर्घटनाएँ' होती हैं। एनएचआरसी के महासचिव भरत लाल ने भी इसी तरह के विचार दोहराते हुए कहा कि गिग वर्कर्स के कल्याण को सुनिश्चित करने के लिए भारत में सामाजिक सुरक्षा संहिता 2020 और विभिन्न अन्य श्रम कानूनों के कार्यान्वयन की जाँच करना महत्वपूर्ण है। उन्होंने यह भी कहा कि कर्नाटक, राजस्थान और झारखंड जैसे कुछ राज्य गिग वर्कर्स को सामाजिक सुरक्षा प्रदान करने पर ध्यान केंद्रित कर रहे हैं, लेकिन स्वास्थ्य बीमा, न्यूनतम वेतन, तनाव मुक्त कार्य स्थितियों और उनकी गरिमा की रक्षा से संबंधित उनकी अन्य प्रमुख चिंताओं को दूर करने के लिए और अधिक काम करने की आवश्यकता है। सत्र के अन्य प्रमुख सुझावों में गिग वर्कर्स को सहायता देने के लिए ई-श्रम पोर्टल का विस्तार करना, महिलाओं के लिए मातृत्व लाभ, क्रेच सुविधाएं और विश्राम स्थल प्रदान करना और पारदर्शिता को बढ़ावा देने के लिए वित्तीय साक्षरता का निर्माण करना शामिल था। इसके अतिरिक्त, प्रतिभागियों ने कल्याणकारी योजनाओं का आह्वान किया जो स्वास्थ्य लाभ, दुर्घटना बीमा, वृद्धावस्था सुरक्षा और बेरोजगारी सुरक्षा प्रदान करती हैं। महिला गिग वर्कर्स के लिए शिकायत निवारण तंत्र की आवश्यकता, POSH (यौन उत्पीड़न की रोकथाम) नीतियों के बारे में जागरूकता और न्यूनतम वेतन और आय पारदर्शिता को लागू करने पर भी जोर दिया गया। इसके अलावा, चर्चा में मनमानी गिग वर्कर रेटिंग प्रणाली के बारे में चिंताएँ जताई गईं, जिसमें श्रमिकों के लिए अपनी चिंताओं को व्यक्त करने के लिए एक मंच का अभाव है। साथ ही, यह महसूस किया गया कि लिंग असमानताओं को पाटने के लिए एग्रीगेटर्स द्वारा गिग वर्कर्स को शामिल करने वाले सभी क्षेत्रों में न्यूनतम वेतन प्रवर्तन और आय पारदर्शिता सुनिश्चित करने के उपाय किए जाने चाहिए। सत्र में जलवायु परिवर्तन के कारण होने वाले हीट स्ट्रोक और बाढ़ से उत्पन्न

खतरों पर भी चर्चा हुई, जो एक आम बात होती जा रही है। इस संबंध में, विशेषज्ञों ने नियोजक कंपनियों द्वारा चरम मौसम की स्थिति के दौरान श्रमिकों की सुरक्षा सुनिश्चित करने के लिए ग्लोबल वार्मिंग से उत्पन्न जोखिमों को संबोधित करने वाली योजनाएं विकसित करने की वकालत की। विशेषज्ञों का मानना है कि अगर इन उपायों को पूरी तरह से लागू किया जाता है, तो गिग वर्कर्स एक उज्ज्वल भविष्य की उम्मीद कर सकते हैं। बोरजो (पूर्व में वेफास्ट एक वैश्विक उसी दिन डिलीवरी कंपनी) द्वारा हाल ही में मुंबई, दिल्ली, बंगलुरु जैसे टियर वन और टू शहरों के लगभग 2,000 गिग वर्कर्स से किए गए एक सर्वेक्षण से पता चला है कि स्विगी, जोमैटो जैसे फूड डिलीवरी ऐप और अमेज़न जैसे प्लेटफॉर्म पर कार्यरत लगभग 78 फीसदी गिग डिलीवरी वर्कर्स प्रति वर्ष 2.50 लाख रुपये से कम कमाते हैं। इस प्रकार, इस बढ़ते कार्यबल के लिए सुधार और बेहतर कल्याण की तत्काल आवश्यकता पर प्रकाश डाला गया। एनएचआरसी सत्र में बिग बास्केट, अर्बन कंपनी, जिप इलेक्ट्रिक और ओला इलेक्ट्रिक जैसी विभिन्न गिग रोजगार कंपनियों के अलावा नीति आयोग, कर्नाटक और राजस्थान सरकारों के श्रम विभाग, नेशनल लेबर कोऑपरेटिव फेडरेशन ऑफ इंडिया लिमिटेड के प्रतिनिधियों ने भाग लिया।

गिग वर्कर्स के लिए बने शिकायत निवारण तंत्र

नई दिल्ली। 'गिग वर्कर्स' के समक्ष चुनौतियों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा आयोजित सत्र में विश्राम स्थलों की स्थापना, नियामक ढांचे की आवश्यकता तथा विशेष रूप से महिलाओं के लिए शिकायत निवारण तंत्र की स्थापना जैसे सुझाव सामने आए। 'गिग वर्कर्स' उन कर्मियों को कहा जाता है जो काम के बदले भुगतान के आधार पर अस्थायी तौर पर काम करते हैं।

गिग वर्कर्स के लिए बनें विश्राम स्थल व शिकायत निवारण तंत्र

नई दिल्ली, प्रेटर: गिग वर्कर्स के समक्ष चुनौतियों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की ओर से आयोजित सत्र में लक्षित प्रयासों व नियामक ढांचे की आवश्यकता, विश्राम स्थलों की स्थापना और शिकायत निवारण तंत्र की स्थापना

(विशेष रूप से महिलाओं के लिए) जैसे सुझाव दिए गए। एनएचआरसी ने हाल ही में गिग वर्कर्स के अधिकारों पर हाइब्रिड मोड में चर्चा का आयोजन किया था। इसमें आयोग के कार्यकारी अध्यक्ष विजया भारती सयानी ने कहा, एप-आधारित ड्राइवरों

में से 83 प्रतिशत से ज्यादा प्रतिदिन 10 घंटे से अधिक काम करते हैं। इससे उन पर शारीरिक और मानसिक दबाव पड़ता है, जो '10 मिनट में डिलीवरी' जैसी नीतियों के कारण और बढ़ जाता है, जिससे "टाली जा सकने वाली दुर्घटनाएं" भी होती हैं।

गिग वर्कर्स के लिए बनें विश्राम स्थल व शिकायत निवारण तंत्र

नई दिल्ली, प्रेदः गिग वर्कर्स के समक्ष चुनौतियों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की ओर से आयोजित सत्र में लक्षित प्रयासों व नियामक ढांचे की आवश्यकता, विश्राम स्थलों की स्थापना और शिकायत निवारण तंत्र की स्थापना (विशेष रूप से महिलाओं के लिए) जैसे सुझाव दिए गए।

एनएचआरसी ने हाल ही में गिग वर्कर्स के अधिकारों पर हाइब्रिड मोड में खुली चर्चा का आयोजन किया था। इसमें आयोग के कार्यकारी अध्यक्ष विजया भारती सयानी ने कहा, गिग वर्कर्स के समक्ष चुनौतियों से निपटने के लिए नियामक ढांचे के जरिये लक्षित प्रयासों की जरूरत है। इन चुनौतियों में लंबी कार्यावधि, वित्तीय मुश्किलें एवं शारीरिक थकान शामिल हैं। उन्होंने कहा, एप-आधारित ड्राइवर्स में से 83 प्रतिशत से ज्यादा प्रतिदिन 10 घंटे से अधिक काम करते हैं। इससे उन पर शारीरिक व मानसिक दबाव पड़ता है जो '10 मिनट में डिलीवरी' जैसी नीतियों के कारण और भी बढ़ जाता है, जिससे 'टाली जा सकने

▶ राष्ट्रीय मानवाधिकार आयोग की ओर से आयोजित सत्र में दिए गए सुझाव

▶ गिग वर्कर्स के समक्ष चुनौतियों में लंबी कार्यावधि व शारीरिक थकान शामिल

एनएचआरसी ने तमिलनाडु को जारी किया नोटिस

आयोग ने तमिलनाडु सरकार और राज्य के पुलिस प्रमुख को उन रिपोर्टों पर नोटिस जारी किया है, जिनमें कहा गया है कि तमिलनाडु जनरेशन एंड डिस्ट्रीब्यूशन कारपोरेशन में अनुबंधित मजदूर के रूप में कार्यरत दो लोगों की तिरुचि में हाई-टेंशन ओवरहेड पावर लाइन की मरम्मत करते समय करंट लगने से मौत हो गई। आयोग ने कहा, राज्य में पहले भी ऐसी घटनाएं हो चुकी हैं। यह मानवाधिकार का गंभीर उल्लंघन है और चिंता का विषय है।

वाली दुर्घटनाएं" भी होती हैं। महिलाओं को सुरक्षा जोखिम, अनियमित कार्यक्रम और शारीरिक मांगों जैसी अतिरिक्त चुनौतियों का सामना करना पड़ता है।

जस्टिस रामसुब्रमण्यम बने राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष

जागरण ब्यूरो, नई दिल्ली: जस्टिस रामसुब्रमण्यम ने सुप्रीम राष्ट्रीय मानवाधिकार आयोग कोर्ट के जज के रूप में कई (एनएचआरसी) को नया अध्यक्ष महत्वपूर्ण फैसले दिए थे, जिनमें मिल गया है। राष्ट्रपति द्रौपदी मुर्मू ने सुप्रीम कोर्ट के सेवानिवृत्त जज जस्टिस वी. रामसुब्रमण्यम को एनएचआरसी का अध्यक्ष नियुक्त करने का आदेश जारी किया है। राष्ट्रपति ने एनएचआरसी में दो नए सदस्यों की भी नियुक्ति की है। इनमें राष्ट्रीय बाल अधिकार संरक्षण आयोग (एनसीपीसीआर) के पूर्व अध्यक्ष प्रियांक कानूनगो और डा. जस्टिस (सेवानिवृत्त) विद्युत रंजन सारंगी शामिल हैं।



रिटायर्ड जस्टिस वी.
रामसुब्रमण्यम

सरकार के डिमोनटाइजेशन (नोटबंदी) के फैसले पर मुहर लगाने वाला आदेश भी शामिल है।

18 दिसंबर को उच्च स्तरीय समिति की बैठक हुई, जिसमें एनएचआरसी के अध्यक्ष की नियुक्ति पर चर्चा हुई थी। बैठक

में पीएम, लोकसभा अध्यक्ष, राज्यसभा के उपसभापति, राज्यसभा में नेता प्रतिपक्ष मल्लिकार्जुन खरगे व लोकसभा में नेता प्रतिपक्ष राहुल गांधी व केंद्रीय गृहमंत्री शामिल थे।

जस्टिस रामसुब्रमण्यम मानवाधिकार आयोग के अध्यक्ष नियुक्त

जागरण ब्यूरो, नई दिल्ली

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को नया अध्यक्ष मिल गया है। राष्ट्रपति द्रौपदी मुर्मू ने सुप्रीम कोर्ट के सेवानिवृत्त जज जस्टिस वी. रामसुब्रमण्यम को एनएचआरसी का अध्यक्ष नियुक्त करने का आदेश जारी किया है। राष्ट्रपति ने एनएचआरसी में दो नए सदस्यों की भी नियुक्ति की है। इनमें राष्ट्रीय बाल अधिकार संरक्षण आयोग (एनसीपीसीआर) के पूर्व अध्यक्ष प्रियांक कानूनगो और डा. जस्टिस (सेवानिवृत्त) विद्युत रंजन सारंगी शामिल हैं।

ज्ञात हो, जस्टिस रामसुब्रमण्यम ने सुप्रीम कोर्ट के जज के रूप में कई महत्वपूर्ण फैसले दिए थे जिनमें सरकार के डिमोनटाइजेशन (नोटबंदी) के फैसले पर मुहर लगाने वाला आदेश भी शामिल है। जस्टिस रामसुब्रमण्यम नोटबंदी पर फैसला सुनाने वाली पांच सदस्यीय संविधान पीठ का हिस्सा थे।

गत 18 दिसंबर को प्रधानमंत्री नरेन्द्र मोदी की अध्यक्षता में उच्च स्तरीय समिति की बैठक हुई थी जिसमें एनएचआरसी के अध्यक्ष की नियुक्ति पर चर्चा हुई थी। बैठक में प्रधानमंत्री, लोकसभा अध्यक्ष, राज्यसभा के उपसभापति, राज्यसभा में नेता प्रतिपक्ष मल्लिकार्जुन खरगे और लोकसभा में नेता प्रतिपक्ष राहुल गांधी तथा केंद्रीय गृहमंत्री शामिल थे। बैठक के बाद कई नामों की चर्चा चल रही थी लेकिन जस्टिस वी. रामसुब्रमण्यम की नियुक्ति की घोषणा के बाद से चर्चाओं पर विराम लग गया है।

आदेश जारी

नोटबंदी पर फैसला सुनाने वाली सुप्रीम कोर्ट की संविधान पीठ का हिस्सा थे रामसुब्रमण्यम



वी. रामसुब्रमण्यम

एनसीपीसीआर के पूर्व अध्यक्ष प्रियांक कानूनगो और जस्टिस सारंगी एनएचआरसी के नए सदस्य

एक जून 2024 को जस्टिस अरुण मिश्रा का कार्यकाल पूरा होने के बाद से राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष का पद रिक्त था। एनएचआरसी की सदस्य विजया भारती सयानी एनएचआरसी की कार्यवाहक अध्यक्ष की जिम्मेदारी संभाल रही हैं।

उल्लेखनीय है कि मानवाधिकार संरक्षण कानून के तहत एनएचआरसी की स्थापना 12 अक्टूबर 1993 को हुई थी। इस आयोग में एक अध्यक्ष, पांच पूर्णकालिक सदस्य तथा सात मानद सदस्य होते हैं। आयोग देश में मानवाधिकारों के हनन की शिकायतों पर सुनवाई करती है। इस संबंध में केंद्र और राज्य सरकारों को निर्देश और आदेश भी देती है। इतना ही नहीं कुछ मामलों में शिकायत न होने पर स्वतः संज्ञान भी लेती है। जांच के साथ ही सरकार को कार्रवाई करने का आदेश भी देती है।

जस्टिस रामसुब्रमण्यम राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष

जागरण ब्यूरो, नई दिल्ली :
राष्ट्रीय मानवाधिकार आयोग
(एनएचआरसी) को नया अध्यक्ष
मिल गया है।



रामसुब्रमण्यम
● फाइल

राष्ट्रपति द्रौपदी
मुर्म ने सुप्रीम
कोर्ट के सेवानिवृत्त
जज जस्टिस वी.
रामसुब्रमण्यम को
एनएचआरसी का
अध्यक्ष नियुक्त

करने का आदेश जारी किया है।

राष्ट्रपति ने एनएचआरसी में दो
नए सदस्यों की भी नियुक्ति की है।
इनमें राष्ट्रीय बाल अधिकार संरक्षण
आयोग (एनसीपीसीआर) के पूर्व
अध्यक्ष प्रियांक कानूनगो और
डा. जस्टिस (सेवानिवृत्त) विद्युत
रंजन सारंगी शामिल हैं। जस्टिस
रामसुब्रमण्यम ने सुप्रीम कोर्ट के
जज के रूप में कई महत्वपूर्ण
फैसले दिए थे।

जस्टिस रामसुब्रह्मण्यम मानवाधिकार आयोग के नए अध्यक्ष नियुक्त

नई दिल्ली। सुप्रीम कोर्ट के पूर्व न्यायाधीश जस्टिस वी रामसुब्रह्मण्यम राष्ट्रीय मानवाधिकार आयोग के नए अध्यक्ष होंगे। इस वर्ष एक जून को जस्टिस अरुण कुमार मिश्रा का कार्यकाल खत्म होने के बाद से यह पद खाली था। राष्ट्रपति द्रौपदी मुर्मू ने साथ ही, प्रियांक कानूनगो व झारखंड हाईकोर्ट के पूर्व मुख्य न्यायाधीश जस्टिस विद्युत रंजन सारंगी को सदस्य बनाया है। कानूनगो राष्ट्रीय बाल अधिकार संरक्षण आयोग के पूर्व अध्यक्ष हैं।



- जस्टिस रामसुब्रह्मण्यम ने बिटकॉइन व इथेरियम जैसी क्रिप्टोकॉरेंसी में कारोबार पर रोक संबंधी आरबीआई के सर्कुलर को रोक दिया था। वह नोटबंदी की सांविधानिकता बरकरार रखने वाली शीर्ष कोर्ट की पीठ में भी शामिल थे।
- जस्टिस रामसुब्रह्मण्यम ने एक फैसले में कहा था कि सरकार अपने मंत्रियों की ओर से निजी क्षमता में दिए बयानों के लिए जिम्मेदार नहीं है, लेकिन संसद या विधानसभाओं में उन्हीं मंत्रियों की ओर से दिए बयानों के लिए जिम्मेदार है। ब्यूरो

जस्टिस वी रामासुब्रमण्यम एनएचआरसी के अध्यक्ष

नई दिल्ली। सुप्रीम कोर्ट के पूर्व
जज जस्टिस वी रामासुब्रमण्यम
राष्ट्रीय मानवाधिकार आयोग



(एनएचआरसी)
के अध्यक्ष बनाए
गए हैं। उन्हें 3
साल के लिए
नियुक्त किया
गया है। सुप्रीम

कोर्ट में कार्यकाल के दौरान वे
नोटबंदी, क्रिप्टोकॉरेंसी जैसे अहम
मामलों में फैसले सुना चुके हैं।

न्यायमूर्ति रामसुब्रमण्यम एनएचआरसी के अध्यक्ष नियुक्त किए गए



नई दिल्ली।
राष्ट्रपति द्रौपदी
मुर्मु ने उच्चतम

न्यायालय के सेवानिवृत्त
न्यायाधीश न्यायमूर्ति
रामसुब्रमण्यम को राष्ट्रीय
मानवाधिकार आयोग
(एनएचआरसी) का अध्यक्ष
नियुक्त किया है। आयोग के
प्रवक्ता ने सोमवार को
सोशल मीडिया प्लेटफॉर्म
एक्स पर एक पोस्ट में यह
जानकारी दी। उन्होंने कहा
कि राष्ट्रपति ने श्री प्रियंक
कानूनगो और सेवानिवृत्त
न्यायाधीश डॉक्टर विद्युत
रंजन सारंगी को आयोग का
सदस्य नियुक्त किया है।

सुप्रीम कोर्ट के पूर्व न्यायाधीश रामसुब्रमण्यम मानवाधिकार आयोग के अध्यक्ष बने

नई दिल्ली, 23 दिसंबर (भाषा)।

उच्चतम न्यायालय के पूर्व न्यायाधीश न्यायमूर्ति वी रामसुब्रमण्यम को राष्ट्रीय मानवाधिकार आयोग का नया अध्यक्ष नियुक्त किया गया है। यह जानकारी आयोग ने सोमवार को दी। न्यायमूर्ति (सेवानिवृत्त) अरुण कुमार मिश्रा का कार्यकाल एक जून को पूरा होने के बाद से एनएचआरसी अध्यक्ष का पद रिक्त था। मिश्रा ने मानवाधिकार आयोग के आठवें अध्यक्ष के रूप में कार्य किया। उन्हें जून 2021 में पद पर नियुक्त किया गया था। सूत्रों ने पहले बताया था कि 18 दिसंबर को प्रधानमंत्री नरेंद्र मोदी की अगुवाई वाली एक उच्चाधिकार प्राप्त समिति ने एनएचआरसी के अगले अध्यक्ष का चयन करने के लिए बैठक की थी। चयन समिति की सिफारिश पर राष्ट्रपति द्वारा भारत के पूर्व प्रधान न्यायाधीश (सीजेआइ) या शीर्ष अदालत के किसी सेवानिवृत्त न्यायाधीश को एनएचआरसी अध्यक्ष नियुक्त किया जाता है। एक वरिष्ठ अधिकारी ने बताया कि उच्चतम न्यायालय के पूर्व न्यायाधीश न्यायमूर्ति (सेवानिवृत्त) रामसुब्रमण्यम को एनएचआरसी का अध्यक्ष नियुक्त किया गया है।

जस्टिस रामसुब्रमण्यम बने NHRC अध्यक्ष



नई दिल्ली।
उच्चतम न्यायालय
के पूर्व न्यायाधीश
न्यायमूर्ति वी.
रामसुब्रमण्यम को
राष्ट्रीय मानवाधिकार आयोग का नया
अध्यक्ष नियुक्त किया गया है।
अधिकारियों ने सोमवार को यह
जानकारी दी। न्यायमूर्ति (सेवानिवृत्त)
अरुण कुमार मिश्रा का एक जून को
कार्यकाल पूरा होने के बाद से अध्यक्ष
का पद रिक्त था।

जस्टिस रामसुब्रह्मण्यम मानवाधिकार आयोग के नए अध्यक्ष नियुक्त

नई दिल्ली। सुप्रीम कोर्ट के पूर्व न्यायाधीश जस्टिस वी रामसुब्रह्मण्यम राष्ट्रीय मानवाधिकार आयोग के नए अध्यक्ष होंगे। इस वर्ष एक जून को जस्टिस अरुण



कुमार मिश्रा का कार्यकाल खत्म होने के बाद से यह पद खाली था। राष्ट्रपति द्रौपदी मुर्मू ने साथ ही, प्रियांक कानूनगो व झारखंड हाईकोर्ट के पूर्व मुख्य न्यायाधीश जस्टिस विद्युत रंजन सारंगी को सदस्य बनाया है। कानूनगो राष्ट्रीय बाल अधिकार संरक्षण आयोग के पूर्व अध्यक्ष हैं।

- जस्टिस रामसुब्रह्मण्यम ने बिटकॉइन व इथेरियम जैसी क्रिप्टोकॉरेंसी में कारोबार पर रोक संबंधी आरबीआई के सर्कुलर को रोक दिया था। वह नोटबंदी की सांविधानिकता बरकरार रखने वाली शीर्ष कोर्ट की पीठ में भी शामिल थे।
- जस्टिस रामसुब्रह्मण्यम ने एक फैसले में कहा था कि सरकार अपने मंत्रियों की ओर से निजी तौर पर दिए बयानों के लिए जिम्मेदार नहीं है, लेकिन संसद या विधानसभाओं में मंत्रियों की ओर से दिए बयानों के लिए जिम्मेदार है। ब्यूरो

पूर्व न्यायमूर्ति रामसुब्रमण्यम बने एनएचआरसी के अध्यक्ष

नई दिल्ली, विशेष संवाददाता। राष्ट्रपति द्रौपदी मुर्मु ने सोमवार को सुप्रीम कोर्ट के पूर्व न्यायमूर्ति वी. रामसुब्रमण्यम को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का अध्यक्ष नियुक्त किया।

पूर्व न्यायमूर्ति अरुण कुमार मिश्रा का 1 जून, 2024 को कार्यकाल पूरा होने के बाद से यह पद खाली था और आयोग की सदस्य विजया भारती सयानी कार्यवाहक अध्यक्ष की भूमिका निभा रही थीं।

इसके साथ ही राष्ट्रपति मुर्मु ने प्रियंक कानूनगो और पूर्व जज डॉ. विद्युत रंजन सारंगी को एनएचआरसी का सदस्य नियुक्त किया है। प्रधानमंत्री नरेंद्र मोदी



उच्चस्तरीय
समिति की
सिफारिश को
राष्ट्रपति की
मंजूरी मिली

की अगुवाई में एक उच्चस्तरीय समिति ने एनएचआरसी के अगले अध्यक्ष का चयन करने के लिए 18 दिसंबर को बैठक की।

इस बैठक में लोकसभा में नेता विपक्ष राहुल गांधी और राज्यसभा में नेता विपक्ष मल्लिकार्जुन खरगे भी शामिल थे। मूलरूप से तमिलनाडु के रहने वाले वी. रामसुब्रमण्यम का जन्म 30 जून, 1958 को हुआ था।

रामसुब्रमण्यम एनएचआरसी के नए अध्यक्ष नियुक्त

नई दिल्ली, (पंजाब केसरी) : उच्चतम न्यायालय के पूर्व न्यायाधीश न्यायमूर्ति वी. रामसुब्रमण्यम को राष्ट्रीय मानवाधिकार

आयोग का नया अध्यक्ष नियुक्त किया गया है। न्यायमूर्ति (सेवानिवृत्त) अरुण कुमार



मिश्रा का कार्यकाल एक जून को पूरा होने के बाद से एनएचआरसी अध्यक्ष का पद रिक्त था। मिश्रा ने मानवाधिकार आयोग के आठवें अध्यक्ष के रूप में कार्य किया। उन्हें जून 2021 में पद पर नियुक्त किया गया था। सूत्रों ने पहले बताया था कि 18 दिसंबर को प्रधानमंत्री नरेन्द्र मोदी की अगुवाई वाली एक उच्चाधिकार प्राप्त समिति ने एनएचआरसी के अगले अध्यक्ष का चयन करने के लिए बैठक की थी। चयन समिति की सिफारिश पर राष्ट्रपति द्वारा भारत के पूर्व प्रधान न्यायाधीश (सीजेआई) या शीर्ष अदालत के किसी सेवानिवृत्त न्यायाधीश को एनएचआरसी अध्यक्ष नियुक्त किया जाता है।

अटकलों पर लगा विराम...सामने आया NHRC के नए अध्यक्ष का नाम, मल्लिकार्जुन खरगे और राहुल गांधी ने दिया था सुझाव!

<https://navbharatlive.com/india/judge-v-ramasubramanian-appointed-as-chairman-of-nhrc-1079246.html>

<https://hindi.dynamiteneews.com/story/justice-v-ramasubramanian-becomes-the-chairman-of-national-human-rights-commission>

<https://www.news11bharat.com/former-supreme-court-judge-v-ramasubramanian-becomes-the-chairman-of-nhrc/national/news/55357.html>

<https://newstrack.com/india/former-supreme-court-judge-v-ramasubramanian-becomes-chairman-of-nhrc-486283>

सुप्रीम कोर्ट के पूर्व जज वी सुब्रह्मण्यम को राष्ट्रीय मानवाधिकार आयोग का नया अध्यक्ष नियुक्त किया गया है। गुरुवार को हुई पैनल की बैठक में कांग्रेस अध्यक्ष मल्लिकार्जुन खड़गे और राहुल गांधी ने यह नाम सुझाया था।

By अभिषेक सिंह

Updated On: Dec 23, 2024 | 05:46 PM

नई दिल्ली: सुप्रीम कोर्ट के पूर्व जज वी रामासुब्रमण्यम को राष्ट्रीय मानवाधिकार आयोग का नया अध्यक्ष नियुक्त किया गया है। मिली जानकारी के मुताबिक गुरुवार को हुई पैनल की बैठक में कांग्रेस अध्यक्ष मल्लिकार्जुन खड़गे और राहुल गांधी ने रिटायर्ड सुप्रीम कोर्ट जज कोटा के लिए न्यायमूर्ति वी सुब्रह्मण्यम का नाम सुझाया था।

बुधवार को नई दिल्ली में प्रधानमंत्री नरेंद्र मोदी की अध्यक्षता में हुई उच्च स्तरीय समिति की बैठक में हुई चर्चाओं से अवगत लोगों ने बताया कि माना जा रहा है कि राज्यसभा में विपक्ष के नेता मल्लिकार्जुन खड़गे और लोकसभा में विपक्ष के नेता राहुल गांधी ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अगले अध्यक्ष के रूप में सुप्रीम कोर्ट के पूर्व न्यायाधीश केएम जोसेफ के नाम का सुझाव दिया है।

बैठक में हुई थी मोदी राहुल की मुलाकात

राष्ट्रीय मानवाधिकार आयोग के प्रमुख का चयन करने वाली छह सदस्यीय समिति में प्रधानमंत्री, लोकसभा अध्यक्ष, केंद्रीय गृह मंत्री, दोनों सदनों के विपक्ष के नेता और राज्यसभा के उपसभापति शामिल हैं। यह पहली बार है जब मोदी और गांधी की लोकसभा में विपक्ष के नेता बनने के बाद मुलाकात हुई थी।

चर्चा में आया में चंद्रचूड़ का नाम

बुधवार को हुई बैठक के बाद कहा यह भी जा रहा था कि मोदी सरकार सुप्रीम कोर्ट के पूर्व मुख्य न्यायाधीश डीवाई चंद्रचूड़ को राष्ट्रीय मानवाधिकार आयोग का अध्यक्ष नियुक्त कर सकती है। इसके अलावा सुप्रीम कोर्ट के पूर्व जज जस्टिस केएम जोसेफ का नाम भी चर्चा में आया था। लेकिन आज यानी सोमवार को नियुक्त के बाद इन अटकलों पर विराम लग चुका है।

Former SC judge V. Ramasubramanian appointed as NHRC Chairperson

<https://daijiworld.com/news/newsDisplay?newsID=1256109>

<https://www.latestly.com/quickly/agency-news/ex-sc-judge-v-ramasubramanian-appointed-new-nhrc-chief-6513163.html>

Mon, Dec 23 2024 08:05:14 PM

New Delhi, Dec 23 (IANS): After being without a regular designated head for over six months, the Centre on Monday cleared the appointment of retired Supreme Court judge Justice V. Ramasubramanian as the Chairperson of the National Human Rights Commission (NHRC).

Under the Protection of Human Rights (PHR) Act, 1993, the apex human rights body consists of a Chairperson, five full-time members and seven deemed members.

NHRC has been waiting for a full-time Chairperson since June 1, after former Supreme Court judge and the eighth Chairman of the rights panel, Justice Arun Mishra, retired on completion of his tenure in office.

Since then, NHRC has been functioning with just one member in five positions, Vijaya Bharathi Sayani, also the Acting Chairperson.

As per Sections 2, 3 and 4 of the PHR Act, the Chairman and other members are appointed by the President upon the recommendation of a committee consisting of the Prime Minister (who serves as the committee's Chairperson), Home Minister, Leaders of the Opposition in both Houses of the Parliament, the Speaker of Lok Sabha and the Deputy Chairman of Rajya Sabha.

The qualification of the NHRC Chairperson is that he should either have been a Chief Justice of India or a judge of the Supreme Court.

Besides Chairperson, NHRC consists of five other members other than the ex-officio members. One member is, or has been a judge of the apex court and one member is, or has been the Chief Justice of a High Court. Out of the remaining three members selected for their professional experience in matters centred on human rights, at least one must be a woman.

The ex-officio members include the Chairpersons of National Commissions -- National Commission for Scheduled Castes, National Commission for Scheduled Tribes, National Commission for Women, National Commission for Minorities, National

Commission for Backward Classes, National Commission for Protection of Child Rights; as well as the Chief Commissioner for Persons with Disabilities.

The sitting Judge of the Supreme Court or sitting Chief Justice of any High Court can be appointed to the post only after consultation with the Chief Justice of India.

The tenure of the NHRC Chairman is five years or until the Chairman turns 70 years -- whichever is earlier.

The statutory body of NHRC came into being on October 12, 1993, under the Protection of Human Rights Ordinance of September 28, 1993.

The NHRC is entrusted with the protection and promotion of human rights, which the Act defines as "rights relating to life, liberty, equality and dignity of the individual guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India".

Ex-SC judge Ramasubramanian appointed new NHRC chief

<https://www.dtnext.in/news/national/trai-new-rule-mandates-telcos-to-issue-recharge-voucher-for-only-voice-sms-816535>

The post of NHRC chairperson had been lying vacant since Justice (retd) Arun Kumar Mishra completed his tenure on June 1

PTI|23 Dec 2024 8:08 PM

NEW DELHI: Former Supreme Court judge V Ramasubramanian has been appointed as the new chairperson of the National Human Rights Commission, officials said on Monday. The post of NHRC chairperson had been lying vacant since Justice (retd) Arun Kumar Mishra completed his tenure on June 1.

पूर्व NCPCR प्रमुख प्रियांक कानूनगो NHRC के सदस्य नियुक्त - PRIYANK KANOONGO

<https://www.etvbharat.com/hi/!bharat/former-ncpcr-chief-priyank-kanoongo-appointed-member-of-nhrc-hindi-news-hin24122305603>

<https://www.punjabkesari.in/national/news/v-ramasubramanian-is-the-new-nhrc-chairman-2079373>

https://www.dainikprabhat.com/ex-sc-judge-ramasubramanian-appointed-new-nhrc-chief/#google_vignette

<https://www.hindusthansamachar.in/Encyc/2024/12/23/V-Ramasubramanian-appointed-chairman-of-NHRC.php>

<https://hindi.oneindia.com/news/india/information-and-profile-about-nhrc-chairman-former-supreme-court-judge-v-ramasubramanian-1184869.html>

प्रियांक कानूनगो को राष्ट्रीय मानवाधिकार आयोग (NHRC) का सदस्य नियुक्त किया गया है। इससे पहले वह एनसीपीसीआर के अध्यक्ष रह चुके हैं।

Published : 13 hours ago 1 Min Read

नई दिल्ली : राष्ट्रीय बाल अधिकार संरक्षण आयोग (NCPCR) के पूर्व अध्यक्ष प्रियांक कानूनगो को राष्ट्रीय मानवाधिकार आयोग (NHRC) का सदस्य नियुक्त किया गया है।

राष्ट्रपति द्रौपदी मुर्मू ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 4(1) के तहत अपनी शक्तियों का प्रयोग करते हुए कानूनगो को एनएचआरसी का सदस्य नियुक्त किया। कानूनगो की नियुक्ति उनके पदभार ग्रहण करने की तिथि से प्रभावी होगी।

इस संबंध में कानूनगो ने पुष्टि करते हुए कहा कि उन्हें एनएचआरसी का सदस्य नियुक्त किया गया है। कानूनगो ने कहा कि एनसीपीसीआर अध्यक्ष के रूप में उनके कार्यकाल में बाल संरक्षण कानूनों और नीतियों पर विशेष ध्यान दिया गया, विशेष रूप से नाबालिगों के यौन शोषण और शोषण से जुड़े मामलों में।

उन्होंने कहा, "और अब एनएचआरसी के सदस्य के रूप में, मैं मुझसे अपेक्षित जिम्मेदारियों को पूरा करने का प्रयास करूंगा।" देश में एनएचआरसी की स्थापना 12 अक्टूबर, 1993 को हुई थी। जिस कानून के तहत एनएचआरसी की स्थापना की गई है, वह मानवाधिकार संरक्षण अधिनियम (PHRA), 1993 है, जिसे मानवाधिकार संरक्षण (संशोधन) अधिनियम, 2006 द्वारा संशोधित किया गया है।

यह पेरिस सिद्धांतों के अनुरूप है, जिसे अक्टूबर 1991 में पेरिस में आयोजित मानवाधिकारों के प्रचार और संरक्षण के लिए राष्ट्रीय संस्थानों पर पहली अंतरराष्ट्रीय कार्यशाला में अपनाया गया था, और 20 दिसंबर, 1993 के अपने विनियम 48/134 द्वारा संयुक्त राष्ट्र की महासभा द्वारा इसका समर्थन किया गया था।

सुप्रीम कोर्ट के जज से NHRC के अध्यक्ष तक का लंबा सफर, जानें कौन हैं v. Ramasubramanian

<https://primetvindia.com/a-long-journey-from-supreme-court-judge-to-nhrc-chairman-know-who-is-v-ramasubramanian/>

वी. रामसुब्रमण्यम का जन्म 30 जून, 1958 को हुआ था। उन्होंने चेन्नई के रामकृष्ण मिशन, विवेकानंद कॉलेज से रसायन विज्ञान में स्नातक की डिग्री प्राप्त की और फिर मद्रास लॉ कॉलेज में कानून की शिक्षा ली। 16 फरवरी, 1983 को उन्हें बार के सदस्य के रूप में नामांकित किया गया।

Last updated: दिसम्बर 23, 2024 9:00 अपराह्न ByAanchal Singh40 सेकंड पहले

NHRC New Chairman: सुप्रीम कोर्ट के पूर्व न्यायाधीश जस्टिस वी. रामसुब्रमण्यम (V. Ramasubramanian) को राष्ट्रीय मानवाधिकार का नया अध्यक्ष नियुक्त किया गया है। एनएचआरसी के पूर्व अध्यक्ष अरुण कुमार मिश्रा इसी साल जून में रिटायर हो गए थे। इसके बाद से यह पद खाली था। राष्ट्रपति द्रौपदी मुर्मू ने मानवाधिकार संरक्षण अधिनियम 1993 के तहत जस्टिस वी. रामसुब्रमण्यम एनएचआरसी का नया अध्यक्ष नियुक्त किया।

वी. रामसुब्रमण्यम (V. Ramasubramanian) का जन्म 30 जून, 1958 हुआ था। इन्होंने अपने स्कूल स्कूली शिक्षा गृह जनपद से करने के बाद ग्रेजुएशन चेन्नई के रामकृष्ण मिशन विवेकानंद कॉलेज से किया। मद्रास लॉ कॉलेज से वकालत की पढ़ाई की। इसके बाद 1983 में वकील के रूप में अपने कैरियर की शुरुआत की। दो दशक तक मद्रास में वकालत करने के बाद 2006 में उन्होंने मद्रास हाई कोर्ट में ही जज का पदभार संभाला।

रिटायर होने के चार साल पहले सुप्रीम कोर्ट में अपनी सेवाएं दी

तीन साल तक एडीशनल जज के रूप में काम करने के बाद 2009 में स्थाई जज बना दिया गया। सालों तक मद्रास हाई कोर्ट में सेवा देने के बाद इनका ट्रांसफर हैदराबाद कर दिया गया। यहां पर वह दोनों राज्यों के जज रहे। 2019 में हिमाचल प्रदेश हाई कोर्ट के चीफ जस्टिस बनें। रिटायर होने के चार साल पहले उन्होंने सुप्रीम कोर्ट में अपनी सेवाएं दी। 29 जून, 2023 को सुप्रीम कोर्ट से रिटायर हो गए।

कौन हैं जस्टिस वी. रामासुब्रमण्यम, जिन्हें मिला NHRC के अध्यक्ष पद का दायित्व

<https://www.livehindustan.com/national/who-is-justice-v-ramasubramaniam-who-got-the-responsibility-of-the-post-of-chairman-of-nhrc-201734960872925.amp.html>

<https://www.ibc24.in/country/former-supreme-court-judge-justice-ramasubramanian-appointed-nhrc-chairman-2861049.html>

<https://ndtv.in/india/ex-supreme-court-judge-v-ramasubramanian-appointed-national-human-rights-commission-nhrc-new-chairman-7315528>

<https://www.amarujala.com/india-news/ex-sc-judge-ramasubramanian-appointed-new-nhrc-chief-2024-12-23>

<https://navbharattimes.indiatimes.com/india/former-supreme-court-judge-v-ramasubramanian-appointed-chairman-of-nhrc/articleshow/116603054.cms>

सुप्रीम कोर्ट के पूर्व न्यायाधीस जस्टिस वी. सुब्रहमण्यम को राष्ट्रीय मानवाधिकार आयोग का नया अध्यक्ष नियुक्त किया गया है। यह पद इस साल जून से खाली था।

Upendra Thapak लाइव हिन्दुस्तान

Mon, 23 Dec 2024, 07:21:PM

सुप्रीम कोर्ट के पूर्व न्यायाधीश जस्टिस वी. रामासुब्रमण्यम को राष्ट्रीय मानवाधिकार आयोग का नया अध्यक्ष नियुक्त किया गया है। एनएचआरसी के पूर्व अध्यक्ष रिटायर्ड जस्टिस अरुण कुमार मिश्रा के कार्यकाल के जून में खत्म हो जाने के बाद यह पद खाली था। राष्ट्रपति द्रौपदी मुर्मू ने मानवाधिकार संरक्षण अधिनियम 1993 के तहत जस्टिस वी. रामासुब्रमण्यम को एनएचआरसी का अध्यक्ष नियुक्त किया।

कौन हैं NHRC के नए अध्यक्ष रामासुब्रमण्यम

मद्रास लॉ कॉलेज से वकालत की पढ़ाई करने वाले रामासुब्रमण्यम का जन्म 30 जून 1958 को हुआ। अपनी स्कूली पढ़ाई गृह जिले में ही पूरी करने के बाद उन्होंने अपने ग्रेजुएशन चेन्नई के रामकृष्ण मिशन विवेकानंद कॉलेज के किया। कानून की पढ़ाई पूरी करने के बाद 1983 से उन्होंने अपनी वकालत शुरू कर दी। करीब दो दशक तक मद्रास हाईकोर्ट में वकालत करने के बाद 2006 में उन्होंने हाईकोर्ट में ही जज का पद संभाल लिया।

मद्रास हाईकोर्ट में तीन साल तक एडीशनल जज के रूप में काम करने के बाद 2009 में उन्हें स्थाई जज के बनाया गया। सालों तक मद्रास में अपनी सेवाएं देने के बाद जस्टिस रामासुब्रहमण्यम का ट्रांसफर हैदराबाद हाईकोर्ट में कर दिया गया। जहां पर वह दोनों राज्यों के जज रहे।

तेलंगाना, आंध्र और तमिलनाडु में जज के रूप में अपनी सेवाएं दे चुके जस्टिस रामासुब्रह्मण्यम को 2019 में हिमाचल प्रदेश हाईकोर्ट में चीफ जस्टिस के पद पर नियुक्त कर दिया गया। कुछ महीनों तक हिमाचल में अपनी सेवाएं देने के बाद जस्टिस रामासुब्रह्मण्यम को सुप्रीम कोर्ट के जज के तौर पर नियुक्त किया गया। इसके बाद उन्होंने चार साल तक अपने रिटायरमेंट तक सुप्रीम कोर्ट में अपनी सेवाएं दीं। 29 जून 2023 को वह सुप्रीम कोर्ट के जज के रूप में रिटायर हुए।

NHRC V. Ramasubramanian: सेवानिवृत्त जज वी. रामासुब्रमण्यन बने राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष.. राष्ट्रपति द्रौपदी मुर्मू ने किया नियुक्त

<https://www.abc24.in/bureaucracy/president-murmu-appoints-former-sc-judge-justice-v-ramasubramanian-as-nhrc-chairperson-2861185.html>

प्रियांक कानूनगो ने पीटीआई से बातचीत में अपनी नियुक्ति की पुष्टि की। उन्होंने बताया कि एनसीपीसीआर के अध्यक्ष रहते हुए उन्होंने बच्चों के अधिकारों और सुरक्षा से जुड़े कानूनों पर विशेष ध्यान केंद्रित किया।

Edited By :satya prakash Modified Date: December 23, 2024 / 09:27 PM IST, Published Date: December 23, 2024 9:27 pm IST

President Murmu appoints former SC judge Justice V Ramasubramanian as NHRC chairperson: नई दिल्ली। राष्ट्रपति द्रौपदी मुर्मू ने न्यायमूर्ति (सेवानिवृत्त) वी. रामासुब्रमण्यन को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के नए अध्यक्ष के रूप में नामित किया है। इसके साथ ही, प्रियांक कानूनगो और न्यायमूर्ति (सेवानिवृत्त) बिद्युत रंजन सारंगी को आयोग के सदस्य पद पर नियुक्त किया गया है। इस संबंध में अधिकारियों ने सोमवार को जानकारी दी।

President Murmu appoints former SC judge Justice V Ramasubramanian as NHRC chairperson : प्रियांक कानूनगो ने पीटीआई से बातचीत में अपनी नियुक्ति की पुष्टि की। उन्होंने बताया कि एनसीपीसीआर के अध्यक्ष रहते हुए उन्होंने बच्चों के अधिकारों और सुरक्षा से जुड़े कानूनों पर विशेष ध्यान केंद्रित किया। उन्होंने कहा, “बच्चों की सुरक्षा, विशेष रूप से यौन शोषण और उत्पीड़न के मामलों में, हमने कई नीतिगत सुधार किए। अब एनएचआरसी के सदस्य के रूप में मैं अपनी नई जिम्मेदारियों को पूरी निष्ठा के साथ निभाने का प्रयास करूंगा।” इन नई नियुक्तियों से एनएचआरसी को मानवाधिकार संरक्षण के क्षेत्र में और अधिक मजबूती मिलने की उम्मीद है।

एनसीपीसीआर के पूर्व अध्यक्ष प्रियंक कानूनगो को एनएचआरसी का सदस्य नियुक्त किया गया

<https://www.abc24.in/country/former-ncpcr-chairperson-priyank-kanoongo-appointed-as-member-of-nhrc-2861250.html>

Edited By : **Bhasha** Modified Date: December 23, 2024 / 08:18 PM IST

Published Date: December 23, 2024 8:18 pm IST

नयी दिल्ली, 23 दिसंबर (भाषा) राष्ट्रीय बाल अधिकार संरक्षण आयोग (एनसीपीसीआर) के पूर्व अध्यक्ष प्रियंक कानूनगो को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का सदस्य नियुक्त किया गया है।

राष्ट्रपति द्रौपदी मुर्मू ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 4 (1) के तहत अपने अधिकारों का इस्तेमाल करते हुए एक आधिकारिक अधिसूचना में कानूनगो को एनएचआरसी का सदस्य नियुक्त किया।

कानूनगो की नियुक्ति उनके कार्यभार संभालने के दिन से प्रभावी होगी।

कानूनगो ने 'पीटीआई-भाषा' से बातचीत में पुष्टि की कि उन्हें एनएचआरसी का सदस्य नियुक्त किया गया है। उन्होंने कहा कि एनसीपीसीआर अध्यक्ष के रूप में उनके कार्यकाल में बाल संरक्षण कानूनों और नीतियों पर, विशेष रूप से नाबालिगों के यौन उत्पीड़न तथा शोषण से संबंधित मामलों में मजबूती से ध्यान दिया गया।

उन्होंने कहा, “अब एनएचआरसी के सदस्य के नाते मैं उन जिम्मेदारियों को पूरा करने का प्रयास करूंगा, जिनकी मुझसे अपेक्षा की गई है।”

पूर्व Supreme Court जज वी रामसुब्रमण्यम को किया गया NHRC का नया चेयरमैन नियुक्त

<https://www.jansatta.com/national/former-sc-judge-justice-v-ramasubramanian-appoints-new-chairperson-of-national-human-rights-commission/3745084/>

<https://citytehelka.in/delhi-news/former-supreme-court-judge-v-ramasubramanian-appointed-as-the-new-chairman-of-nhrc/>

[11 hours agoPooja Ghangas](#)

केंद्र सरकार ने Supreme Court के सेवानिवृत्त न्यायाधीश वी रामसुब्रमण्यम को राष्ट्रीय मानवाधिकार आयोग (NHRC) का नया चेयरमैन नियुक्त किया है। यह नियुक्ति मानवाधिकार संरक्षण अधिनियम, 1993 के तहत की गई है।

न्यायमूर्ति (सेवानिवृत्त) अरुण कुमार मिश्रा का कार्यकाल 1 जून को समाप्त होने के बाद से यह पद खाली पड़ा था। वर्तमान में एनएचआरसी की सदस्य विजया भारती सयानी एनएचआरसी की कार्यवाहक अध्यक्ष के रूप में कार्यभार संभाल रही थीं।

वी रामसुब्रमण्यम की नियुक्ति के साथ, एनएचआरसी को एक नए अध्यक्ष का नेतृत्व प्राप्त हुआ है, जो मानवाधिकारों के संरक्षण के लिए महत्वपूर्ण कदम उठाएंगे।

उच्च स्तरीय समिति की बैठक में हुआ निर्णय

18 दिसंबर को प्रधानमंत्री नरेंद्र मोदी की अध्यक्षता में एक उच्च स्तरीय समिति की बैठक हुई थी, जिसमें एनएचआरसी के अध्यक्ष की नियुक्ति पर चर्चा की गई। इस बैठक में प्रधानमंत्री के अलावा लोकसभा अध्यक्ष, राज्यसभा के उपसभापति, नेता विपक्ष मल्लिकार्जुन खड़गे और राहुल गांधी, तथा केंद्रीय गृहमंत्री भी शामिल थे। बैठक के बाद कई नामों की चर्चा की गई, लेकिन अंततः जस्टिस वी रामसुब्रमण्यम की नियुक्ति की घोषणा की गई, जिससे चर्चाओं का अंत हो गया।

जस्टिस वी रामसुब्रमण्यम का योगदान

जस्टिस वी रामसुब्रमण्यम सुप्रीम कोर्ट के सेवानिवृत्त न्यायाधीश हैं और उनके द्वारा कई महत्वपूर्ण फैसले दिए गए थे। इनमें नोटबंदी (डिमोनटाइजेशन) के फैसले पर मुहर लगाने वाला आदेश भी शामिल है। वे नोटबंदी पर फैसला सुनाने वाली पांच सदस्यीय संविधान पीठ का हिस्सा थे।

हिमाचल हाईकोर्ट के पूर्व चीफ जस्टिस बने एनएचआरसी के अध्यक्ष

सुप्रीम कोर्ट के पूर्व न्यायाधीश वी. रामसुब्रमण्यम को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का नया अध्यक्ष नियुक्त किया गया है। इससे पहले, उन्होंने 22 जून 2019 को हिमाचल प्रदेश हाईकोर्ट के चीफ

जस्टिस के रूप में कार्यभार संभाला था। सितंबर 2019 में, वे सुप्रीम कोर्ट के न्यायाधीश बने, और सुप्रीम कोर्ट के अपने कार्यकाल के दौरान उन्होंने 102 महत्वपूर्ण फैसले दिए।

वी. रामसुब्रमण्यम 29 जून 2023 को सेवानिवृत्त हुए थे। रिटायरमेंट के बाद, अब उन्हें एनएचआरसी के अध्यक्ष के रूप में नियुक्त किया गया है।

इस नियुक्ति के लिए, प्रधानमंत्री नरेंद्र मोदी के नेतृत्व में एक उच्चस्तरीय बैठक 18 दिसंबर 2024 को आयोजित की गई थी, जिसमें राष्ट्रीय मानवाधिकार आयोग के नए अध्यक्ष के नाम पर विचार किया गया।

Justice V Ramasubramanian Appointed NHRC Chairperson

<https://www.devdiscourse.com/article/headlines/3204719-justice-v-ramasubramanian-appointed-nhrc-chairperson>

<https://www.devdiscourse.com/article/law-order/3204587-v-ramasubramanian-appointed-nhrc-chairperson>

<https://economictimes.indiatimes.com/news/india/ex-sc-judge-v-ramasubramanian-appointed-new-nhrc-chief/articleshow/116604972.cms?from=mdr>

The President of India, Droupadi Murmu, has appointed former Supreme Court judge, Justice V Ramasubramanian, as the Chairperson of the NHRC. Priyank Kanoongo and Dr Justice Bidyut Ranjan Sarangi have been appointed as members. Ramasubramanian's illustrious career spans decades in various judicial roles.

Devdiscourse News Desk | Updated: 23-12-2024 21:00 IST | Created: 23-12-2024 21:00 IST

In a significant move, President Droupadi Murmu on Monday appointed retired Supreme Court judge, Justice V Ramasubramanian, as the new Chairperson of the National Human Rights Commission (NHRC). The announcement also includes the appointments of Priyank Kanoongo and Dr Justice Bidyut Ranjan Sarangi as members of the commission.

According to the NHRC's post on X, the new Chairperson and members are expected to bring valuable insights to the commission. Ramasubramanian, born on June 30, 1958, is an alumnus of Madras Law College and began his advocacy career in February 1983, accumulating extensive experience at the High Court of Madras.

Justice Ramasubramanian's judicial journey saw him rise through the ranks, starting from Additional Judge at Madras High Court in 2006 to becoming a Supreme Court judge in 2019. His leadership at the NHRC is anticipated to strengthen human rights advocacy in India.

(With inputs from agencies.)

राष्ट्रपति ने पूर्व सुप्रीम कोर्ट जज जस्टिस वी. रामसुब्रमण्यम को राष्ट्रीय मानवाधिकार आयोग का अध्यक्ष नियुक्त किया

<https://hindi.livelaw.in/category/news-updates/president-appoints-former-sc-judge-justice-v-ramasubramanian-as-chairperson-of-national-human-rights-commission-279268>

<https://mediawala.in/nhrc-chairman-justice-ramasubramanian/>

<https://www.republicbharat.com/india/former-supreme-court-judge-justice-ramasubramanian-appointed-as-nhrc-chairperson>

<https://hindi.pardaphash.com/nhrc-new-chairman-former-supreme-court-judge-v-ramasubramanian-appointed-as-nhrc-chairman/>

23 Dec 2024 8:38 PM

सुप्रीम कोर्ट के पूर्व जज जस्टिस वी. रामसुब्रमण्यम राष्ट्रीय मानवाधिकार आयोग (NHRC) के नए अध्यक्ष होंगे। वह जून 2023 में सुप्रीम कोर्ट के जज के पद से सेवानिवृत्त हुए।

NHRC के अध्यक्ष का चयन प्रधानमंत्री की अध्यक्षता वाली समिति द्वारा किया जाता है, जिसमें लोकसभा अध्यक्ष, गृह मंत्री, लोकसभा और राज्यसभा में विपक्ष के नेता और राज्यसभा के उपसभापति भी शामिल होते हैं।

NHRC के अध्यक्ष का पद 1 जून, 2024 से रिक्त था, जब जस्टिस (रिटायर) अरुण कुमार मिश्रा ने अपना कार्यकाल पूरा करने के बाद पद छोड़ दिया था। इसके बाद NHRC की सदस्य विजया भारती सयानी आयोग की कार्यवाहक अध्यक्ष के रूप में काम कर रही हैं।

30 जून, 1958 को जन्मे जस्टिस रामसुब्रमण्यम ने चेन्नई के रामकृष्ण मिशन, विवेकानंद कॉलेज से रसायन विज्ञान में ग्रेजुएट किया और फिर मद्रास लॉ कॉलेज से कानून की पढ़ाई की। उन्होंने 16 फरवरी, 1983 को बार के सदस्य के रूप में नामांकन कराया और मद्रास हाईकोर्ट में लगभग 23 वर्षों तक वकालत की।

उन्हें 31 जुलाई, 2006 को मद्रास हाईकोर्ट के एडिशनल जज के रूप में और 9 नवंबर, 2009 को स्थायी जज के रूप में नियुक्त किया गया। उन्हें 27 अप्रैल, 2016 से तेलंगाना और आंध्र प्रदेश राज्यों के लिए हैदराबाद में न्यायिक हाईकोर्ट में उनके स्वयं के अनुरोध पर स्थानांतरित कर दिया गया।

विभाजन और आंध्र प्रदेश राज्य के लिए एक अलग हाईकोर्ट के निर्माण के बाद उन्हें 1 जनवरी, 2019 से हैदराबाद में तेलंगाना हाईकोर्ट के जज के रूप में बनाए रखा गया।

उन्होंने 22 जून, 2019 को हिमाचल प्रदेश हाईकोर्ट के चीफ जस्टिस के रूप में शपथ ली। उन्हें 23 सितंबर, 2019 को सुप्रीम कोर्ट का जज नियुक्त किया गया और जून 2023 में रिटायर हुए।

Former Supreme Court Justice V Ramasubramanian Takes Charge as NHRC Chairperson, Promising Change

<https://www.timesnownews.com/india/who-is-v-ramasubramanian-former-supreme-court-judge-appointed-nhrc-chief-article-116602972>

<https://news.faharas.net/201348/former-supreme-court-justice-v/>

<https://hwnews.in/news/national/former-supreme-court-judge-v-ramasubramanian-appointed-nhrc-chief/>

<https://www.indiatoday.in/india/story/ex-supreme-court-judge-v-ramasubramanian-appointed-as-national-human-rights-panel-chief-2654228-2024-12-23>

"Ex-Supreme Court Justice V Ramasubramanian Becomes NHRC Chairperson, Vows Change"

Justice Ramasubramanian practiced law for 23 years, served in various high courts, and became a Supreme Court judge before retiring in 2023.

Rohan Mehta23 December 2024Last Update : 12 hours ago

www.barandbench.com

Former Supreme Court Justice V Ramasubramanian has been appointed as the Chairperson of the National Human Rights Commission (NHRC) on December 23, 2024. This significant appointment raises questions about the future of human rights advocacy in India. How will his extensive judicial experience shape the NHRC's direction?

Justice V Ramasubramanian's Career and Impact on Human Rights in India

What does Justice Ramasubramanian's past tell us about his future role? With a rich background in law and a history of judicial service, he is poised to influence human rights policies significantly.

Understanding the Role of the NHRC in India

The National Human Rights Commission plays a crucial role in upholding human rights in India. It investigates violations, promotes awareness, and advises the government on human rights issues. With Ramasubramanian at the helm, the NHRC may strengthen its initiatives and address contemporary challenges more effectively.

Key Responsibilities of the NHRC

The NHRC's mission is vital for protecting citizens' rights. Under Ramasubramanian's leadership, the following responsibilities may gain renewed focus:

Investigating human rights violations

Promoting awareness of human rights

Advising the government on policy matters

Engaging with civil society and international organizations

Potential Challenges Ahead for NHRC

Despite the promising leadership, challenges remain. Addressing systemic issues, ensuring accountability, and navigating political pressures will be crucial for the NHRC's success. How will Ramasubramanian tackle these hurdles?

International Implications of India's Human Rights Policy

The NHRC's effectiveness under Ramasubramanian could have broader implications beyond India. As global attention on human rights intensifies, India's approach may influence international relations and cooperation on human rights issues.

Justice Ramasubramanian's appointment as NHRC Chairperson signals a potential shift in India's human rights landscape. His extensive legal background may lead to significant advancements in protecting citizens' rights, fostering a more just society.

Former Supreme Court judge V Ramasubramanian appointed new NHRC chief

<https://www.cnbctv18.com/india/former-supreme-court-judge-v-ramasubramanian-appointed-new-nhrc-chief-19528691.htm>

The post had been vacant since June. 1, 2024 after

Former Supreme Court Justice (retired) Arun Kumar Mishra. From then till now, Vijaya Bharathi Sayani, a member of the NHRC, became the acting chairman of the NHRC committee.

By PTI December 23, 2024, 8:55:34 PM IST (Updated)

Former Supreme Court judge V Ramasubramanian has been appointed as the new chairperson of the National Human Rights Commission, officials said on Monday, December 23.

The post had been vacant since June. 1, 2024 after former Supreme Court Justice (retired) Arun Kumar Mishra. From then till now, Vijaya Bharathi Sayani, a member of the NHRC, became the acting chairman of the NHRC committee.

The former Chief Justice of India or a former Supreme Court judge are eligible to assume the post of the NHRC chairperson. Notable figures like CJIs HL Dattu and KG Balakrishnan have been at the helm of the human rights committee in the past.

Former chief justice of India DY Chandrachud on Friday, December 20 commented the talks about him being considered for the post were 'untrue.'

On December 18, Modi along with prominent members of the cabinet gathered for the meeting to decide upon the viable candidate who could become the next Chairperson of the prestigious NHRC. Rahul Gandhi, Congress party leader and Mallikarjun Kharge attended the meeting as the leader of opposition both in the Lok Sabha and the Rajya Sabha.

President Murmu appoints former SC judge Justice V Ramasubramanian as NHRC chairperson

<https://www.aninews.in/news/national/general-news/president-murmu-appoints-former-sc-judge-justice-v-ramasubramanian-as-nhrc-chairperson20241223205415/>

ANI | Updated: Dec 23, 2024 20:54 IST

New Delhi [India], December 23 (ANI): President Droupadi Murmu on Monday appointed former Supreme Court judge, Justice V Ramasubramanian (Retd) as the Chairperson of the National Human Rights Commission (NHRC).

Priyank Kanoongo and Dr Justice Bidyut Ranjan Sarangi (Retd) have been appointed as the Members of the NHRC.

"Hon'ble President of India appoints Shri Justice V. Ramasubramanian (Retd.) as the Chairperson, and Shri Priyank Kanoongo and Dr Justice Bidyut Ranjan Sarangi (Retd.) as the Members of the National Human Rights Commission (NHRC), India," the NHRC posted on X.

Born on June 30, 1958, Ramasubramanian studied law at the Madras Law College and enrolled as a member of the Bar on February 16, 1983. He practised for about 23 years in the High Court of Madras which included a stint in the office of the Senior Advocates K. Sarvabhauman and T.R. Mani for four years from 1983 to 1987.

Ramasubramanian was appointed as an Additional Judge of the Madras High Court on July 31, 2006, and as a permanent Judge on November 9, 2009. He was transferred to the High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh with effect from April 27, 2016.

After the bifurcation and the creation of a separate High Court for the State of Andhra Pradesh, Ramasubramanian was retained as a Judge of the High Court of Telangana at Hyderabad w.e.f January 1, 2019.

He was sworn in as the Chief Justice of Himachal Pradesh High Court on June 22, 2019, and appointed Judge of the Supreme Court of India on September 23, 2019. (ANI)

Justice Ramasubramanian appointed as NHRC Chairperson

<https://www.indianmandarins.com/news/justice-ramasubramanian-appointed-as-nhrc-chairperson/30095>

By IndianMandarins- 14 hrs

New Delhi (23.12.2024): Five days after the high-power committee meeting took place (on 18.12.2024) the President of India appointed former SC Judge Justice V Ramasubramanian as the Chairperson of the National Human Rights Commission (NHRC). Justice Ramasubramanian retired as a Supreme Court Judge in June 2023.

Further, Priyank Kanoongo and Dr. Justice Bidyut Ranjan Sarangi (Retd.) were appointed as Members of the NHRC.

Bhopal-based Kanoongo earlier served as a member of the National Commission for Protection of Child Rights (NCPCR) from 2015-2018 and later became Chairperson of the NCPCR (2019-2024).

The high-power committee, headed by PM, consists of the Lok Sabha Speaker, Home Minister, leaders of Opposition in Lok Sabha and Rajya Sabha, and Deputy chairperson of Rajya Sabha.

The post of NHRC chairperson had been lying vacant since June 1, 2024, when Justice (retired) Arun Kumar Mishra demitted from office on completing his tenure.

Justice Ramasubramanian replaces Justice (Retd) Arun Mishra who completed his term as NHRC Chairperson on June 01, 2024 following this, Vijaya Bharathi Sayani, a member of the NHRC, started functioning as the commission's acting chairperson.

Who is Justice V Ramasubramanian? Ex-Supreme Court judge appointed as new National Human Rights Commission chief

<https://www.livemint.com/news/who-is-justice-v-ramasubramanian-ex-supreme-court-judge-appointed-as-new-national-human-rights-commission-chief-11734966634594.html>

<https://www.etvbharat.com/en/lbharat/ex-sc-judge-justice-ramasubramanian-appointed-new-nhrc-chief-enn24122305216>

V Ramasubramanian has been appointed the new chairperson of the National Human Rights Commission, filling the vacancy left by Arun Kumar Mishra. A high-powered committee led by PM Modi made the selection, with the NHRC confirming the appointment.

Written By [Fareha Naaz](#)

Published 23 Dec 2024, 09:16 PM IST

V Ramasubramanian, the former Supreme Court judge, has been appointed the new chairperson of the National Human Rights Commission (NHRC). He is preceded by Justice (ret'd) Arun Kumar Mishra, who completed his term on June 1. Since then, the post of NHRC chairperson had been lying vacant.

Who precedes Justice V Ramasubramanian?

The eighth chairperson of the rights panel, Arun Kumar Mishra, was appointed to its top post in June 2021. Arun Kumar Mishra, who was a former Supreme Court judge, was the first non-CJI to be appointed to the NHRC chief post since the amendment of the Protection of Human Rights Act in 2019. He succeeded former Chief Justice of India H L Dattu.

Prime Minister Narendra Modi-led high-powered committee convened a meeting on December 18, where the next chairperson of the NHRC was selected, PTI reported citing sources.

President appoints NHRC chairperson on the recommendation of the selection committee. Typically, a former chief justice of India or a retired judge of the top court are appointed as NHRC chief. "The NHRC received the communication about the appointment today," PTI quoted a senior official as saying.

Justice (ret'd) Ramasubramanian, who previously served as a judge of the Supreme Court, was appointed the chairperson of the Commission. In the past, former CJIs H L

Dattu and K G Balakrishnan, among others were appointed as the head of the Human Rights body.

Taking to social media platform X, the NHRC said, "Hon'ble President of India appoints Shri Justice V. Ramasubramanian (Retd.) as the Chairperson, and Shri Priyank Kanoongo and Dr. Justice Bidyut Ranjan Sarangi (Retd.) as the Members of the National Human Rights Commission(NHRC), India."

Notably, Priyank Kanoongo served as a chairperson of the National Commission for Protection of Child Rights (NCPDR) earlier. "And now as member of the NHRC, I will try to fulfil the responsibilities expected of me," he said on Monday.

Former SC judge V Ramasubramanian appointed NHRC chairperson

<https://www.thestatesman.com/india/former-sc-judge-v-ramasubramanian-appointed-nhrc-chairperson-1503379032.html>

Murmu has also appointed Priyank Kanoongo and Dr Justice Bidyut Ranjan Sarangi (Retd) as the members of the National Human Rights Commission (NHRC), India.

Statesman News Service | New Delhi | December 23, 2024 9:35 pm

President Droupadi Murmu on Monday appointed Justice V Ramasubramanian, a retired Supreme Court judge, the chairperson of the National Human Rights Commission (NHRC).

Murmu has also appointed Priyank Kanoongo and Dr Justice Bidyut Ranjan Sarangi (Retd) as the members of the National Human Rights Commission (NHRC), India.

In a post on X, NHRC India said: “Hon’ble President of India appoints Shri Justice V Ramasubramanian (Retd) as the Chairperson, and Shri Priyank Kanoongo and Dr Justice Bidyut Ranjan Sarangi (Retd.) as the Members of the National Human Rights Commission(NHRC), India.”

Under the Protection of Human Rights (PHR) Act, 1993, the apex human rights body consists of a Chairperson, five full-time members and seven deemed members.

NHRC has been waiting for a full-time Chairperson since June 1, after former Supreme Court judge and the eighth Chairman of the rights panel, Justice Arun Mishra, retired on completion of his tenure in office.

Since then, the NHRC has been functioning with just one member in five positions, Vijaya Bharathi Sayani, also the Acting Chairperson.

As per Sections 2, 3 and 4 of the PHR Act, the Chairman and other members are appointed by the President upon the recommendation of a committee consisting of the Prime Minister (who serves as the committee’s Chairperson), Home Minister, Leaders of the Opposition in both Houses of the Parliament, the Speaker of Lok Sabha and the Deputy Chairman of Rajya Sabha.

The qualification of the NHRC Chairperson is that he should either have been a Chief Justice of India or a judge of the Supreme Court.

Besides Chairperson, NHRC consists of five other members other than the ex-officio members. One member is, or has been a judge of the apex court and one member is, or has been the Chief Justice of a High Court. Out of the remaining three members

selected for their professional experience in matters centred on human rights, at least one must be a woman.

The ex-officio members include the Chairpersons of National Commissions — National Commission for Scheduled Castes, National Commission for Scheduled Tribes, National Commission for Women, National Commission for Minorities, National Commission for Backward Classes, National Commission for Protection of Child Rights; as well as the Chief Commissioner for Persons with Disabilities.

The sitting Judge of the Supreme Court or sitting Chief Justice of any High Court can be appointed to the post only after consultation with the Chief Justice of India.

The tenure of the NHRC Chairman is five years or until the Chairman turns 70 years — whichever is earlier.

The statutory body of NHRC came into being on October 12, 1993, under the Protection of Human Rights Ordinance of September 28, 1993.

The NHRC is entrusted with the protection and promotion of human rights, which the Act defines as “rights relating to life, liberty, equality and dignity of the individual guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.”

NHRC New Chairman: Former Judge V Ramasubramanian appointed

<https://thesamikhsya.com/national/nhrc-new-chairman-former-judge-v-ramasubramanian-appointed>

December 23, 2024 - by The Samikhsya

NHRC New Chairman: Retired Supreme Court judge V. Ramasubramanian has been appointed as the new Chairperson of the National Human Rights Commission (NHRC) today. President Droupadi Murmu has appointed Justice Ramasubramanian. Priyank Kanoongo and Dr. Justice Bidyut Ranjan Sarangi (Retd.) have also been appointed as Members of the Commission.

Justice Ramasubramanian was appointed Judge of the Supreme Court on 23rd September 2019 and retired on 29th June 2023.

This appointment comes months after former Supreme Court Justice (retd) Arun Kumar Mishra concluded his tenure as NHRC chairperson on 1st June this year. After Mishra's retirement, Vijaya Bharathi Sayani became the acting chairperson of the human rights panel.

सुप्रीम कोर्ट के पूर्व न्यायाधीश वी रामसुब्रमण्यम बने राष्ट्रीय मानवाधिकार आयोग के नए प्रमुख

<https://www.lokmatnews.in/india/former-supreme-court-judge-v-ramasubramanian-becomes-the-new-head-of-national-human-rights-commission-b628/>

<https://www.aajtak.in/india/news/story/former-supreme-court-judge-justice-v-ramasubramaniam-appointed-as-chairperson-of-nhrc-ntc-dskc-2127650-2024-12-23>

<https://www.punjabkesari.in/national/news/2-workers-died-after-coming-in-contact-with-high-tension-wires-in-tamil-nadu-2079296>

By रुस्तम राणा | Published: December 23, 2024 09:36 PM

एनएचआरसी ने कहा, "भारत के माननीय राष्ट्रपति न्यायमूर्ति वी. रामसुब्रमण्यम (सेवानिवृत्त) को अध्यक्ष और श्री प्रियांक कानूनगो और डॉ. न्यायमूर्ति बिद्युत रंजन सारंगी (सेवानिवृत्त) को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत का सदस्य नियुक्त करते हैं।

नई दिल्ली: सुप्रीम कोर्ट के पूर्व न्यायाधीश वी रामसुब्रमण्यम को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का नया अध्यक्ष नियुक्त किया गया है। उनसे पहले न्यायमूर्ति (सेवानिवृत्त) अरुण कुमार मिश्रा का कार्यकाल 1 जून को पूरा हो गया था। तब से एनएचआरसी अध्यक्ष का पद खाली पड़ा था। अधिकार पैनल के आठवें अध्यक्ष अरुण कुमार मिश्रा को जून 2021 में इसके शीर्ष पद पर नियुक्त किया गया था। अरुण कुमार मिश्रा, जो सुप्रीम कोर्ट के पूर्व न्यायाधीश थे, 2019 में मानवाधिकार संरक्षण अधिनियम में संशोधन के बाद से NHRC प्रमुख पद पर नियुक्त होने वाले पहले गैर-CJI थे।

उन्होंने भारत के पूर्व मुख्य न्यायाधीश एच एल दत्तू का स्थान लिया। प्रधानमंत्री नरेंद्र मोदी के नेतृत्व वाली उच्चस्तरीय समिति ने 18 दिसंबर को एक बैठक बुलाई थी, जिसमें NHRC के अगले अध्यक्ष का चयन किया गया था। राष्ट्रपति चयन समिति की सिफारिश पर एनएचआरसी अध्यक्ष की नियुक्ति करते हैं। आमतौर पर भारत के पूर्व मुख्य न्यायाधीश या शीर्ष अदालत के सेवानिवृत्त न्यायाधीश को एनएचआरसी प्रमुख के रूप में नियुक्त किया जाता है।

सोशल मीडिया प्लेटफॉर्म एक्स पर एनएचआरसी ने कहा, "भारत के माननीय राष्ट्रपति न्यायमूर्ति वी. रामसुब्रमण्यम (सेवानिवृत्त) को अध्यक्ष और श्री प्रियांक कानूनगो और डॉ. न्यायमूर्ति बिद्युत रंजन सारंगी (सेवानिवृत्त) को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत का सदस्य नियुक्त करते हैं।"

गौरतलब है कि प्रियांक कानूनगो इससे पहले राष्ट्रीय बाल अधिकार संरक्षण आयोग (एनसीपीसीआर) के अध्यक्ष रह चुके हैं। उन्होंने सोमवार को कहा, "और अब एनएचआरसी के सदस्य के तौर पर मैं मुझसे अपेक्षित जिम्मेदारियों को पूरा करने की कोशिश करूंगा।"

EX-SC Judge V Ramasubramanian Appointed NHRC Chief & Justice Bidyut Sarangi As Member

<https://odishabytes.com/ex-sc-judge-v-ramasubramanian-appointed-nhrc-chief-justice-bidyut-sarangi-as-member/>

by OB Bureau December 23, 2024 in Government, India

New Delhi: President Droupadi Murmu on Monday appointed former Supreme Court judge Justice V Ramasubramanian as the ninth Chairperson of National Human Rights Commission (NHRC).

The post had been lying vacant since Justice (retd) Arun Kumar Mishra's tenure ended on June 1.

Priyank Kanoongo, who earlier served as a chairperson of the National Commission for Protection of Child Rights (NCPCR), and Justice Bidyut Ranjan Sarangi have also been appointed as Members of the rights panel.

In June, Justice Sarangi was appointed as Chief Justice of Jharkhand High Court for a brief tenure of 15 days. He also served as Acting Chief Justice (CJ) of Orissa High Court on superannuation of Justice Subhasis Talapatra, the then Chief Justice, on October 3, 2023.

A native of Odisha's Nayagarh, he was sworn in as a permanent judge of Orissa High Court on June 20, 2013.

Who is Justice V Ramasubramanian, former Supreme Court judge appointed as NHRC chief?

<https://www.msn.com/en-in/news/India/who-is-justice-v-ramasubramanian-former-supreme-court-judge-appointed-as-nhrc-chief/ar-AA1wnfbB>

<https://www.newsdrum.in/national/former-ncpcr-chief-priyank-kanoongo-appointed-member-of-nhrc-8553341>

<https://www.latestly.com/agency-news/india-news-former-ncpcr-chief-priyank-kanoongo-appointed-member-of-nhrc-6513110.html>

https://www.newsx.com/india/former-supreme-court-judge-justice-v-ramasubramanian-appointed-nhrc-chief/#google_vignette

<https://www.republicworld.com/india/former-supreme-court-judge-v-ramasubramanian-appointed-nhrc-chairperson>

<https://english.jagran.com/india/v-ramasubramanian-former-supreme-court-judge-appointed-nhrc-chairperson-10208435>

Story by HT News Desk,hindustantimes.com • 11h • 2 min read

Former Supreme Court judge Justice V Ramasubramanian was appointed as the new chairperson of the National Human Rights Commission (NHRC) on Monday. The position had been vacant since Justice (retd.) Arun Kumar Mishra's tenure ended on June 1.

The NHRC announced the appointments on X, stating, "Hon'ble President of India appoints Shri Justice V. Ramasubramanian (Retd.) as the Chairperson, and Shri Priyank Kanoongo and Dr. Justice Bidyut Ranjan Sarangi (Retd.) as the Members of the National Human Rights Commission(NHRC), India."

On December 18, a high-level committee headed by Prime Minister Narendra Modi convened to finalise the selection of the NHRC chairperson, sources earlier indicated.

Who is V Ramasubramanian?

V Ramasubramanian was born on June 30, 1958, and completed his graduation in Chemistry from Ramakrishna Mission, Vivekananda College, Chennai, the top court's website stated.

He later studied law at Madras Law College and became a member of the Bar on February 16, 1983. Over 23 years, he practiced law in the Madras high court and worked under Senior Advocates K. Sarvabhauman and T.R. Mani from 1983 to 1987.

On July 31, 2006, he was appointed as an additional judge of the Madras High Court and was confirmed as a permanent Judge on November 9, 2009. In 2016, he was transferred at his request to the High Court of Judicature at Hyderabad for Andhra Pradesh and Telangana. After the bifurcation of the High Courts in 2019, he continued as a Judge in the Telangana high court.

On June 22, 2019, he became the Chief Justice of the Himachal Pradesh high court. Later, on September 23, 2019, he was elevated to the Supreme Court of India.

Before his elevation, Justice Ramasubramanian practiced law for 23 years in diverse areas, including service law, appearing before the Madras High Court, administrative tribunals, consumer forums, and civil courts. His judicial career saw a steady progression from the Madras High Court to the apex court.

सुप्रीम कोर्ट के पूर्व जज वी रामासुब्रमण्यम बने NHRC के अध्यक्ष, प्रियांक कानूनगो भी बने सदस्य

<https://www.abplive.com/news/india/former-supreme-court-judge-ramasubramaniam-became-chairman-of-national-human-rights-commission-of-india-priyank-kanungo-also-became-a-member-ann-2848523>

<https://www.timesnowhindi.com/india/former-supreme-court-judge-justice-ramasubramanian-appointed-as-nhrc-chairperson-article-116603804>

<https://www.jagran.com/news/national-nhrc-chairman-former-supreme-court-judge-v-ramasubramanian-becomes-newchief-of-nhrc-23854435.html>

<https://www.prabhasakshi.com/national/who-is-v-ramasubramaniam-has-been-made-the-new-chairman-of-national-human-rights-commission>

Ramasubramaniam became NHRC Chairman: 1 जून 2024 को NHRC अध्यक्ष के तौर पर जस्टिस अरुण मिश्रा का कार्यकाल पूरा हुआ था. तब से यह पद खाली था.

By : निपुण सहगल | Edited By: Nidhi Vinodiya | Updated at : 23 Dec 2024 09:59 PM (IST)

Ramasubramaniam became NHRC Chairman: सुप्रीम कोर्ट के पूर्व जज जस्टिस वी रामासुब्रमण्यम राष्ट्रीय मानवाधिकार आयोग (NHRC) के नए अध्यक्ष होंगे. राष्ट्रपति ने उन्हें नियुक्त कर दिया है. सितंबर 2019 से जून 2023 के बीच लगभग 4 साल तक जस्टिस रामासुब्रमण्यम सुप्रीम कोर्ट के जज रहे. उससे पहले वह हिमाचल प्रदेश हाई कोर्ट के चीफ जस्टिस थे. वह मद्रास और तेलंगाना हाई कोर्ट में भी जज रहे. जस्टिस रामासुब्रमण्यम को अध्यक्ष नियुक्त करने के साथ ही राष्ट्रपति ने झारखंड हाई कोर्ट के पूर्व चीफ जस्टिस बिद्युत रंजन सारंगी और राष्ट्रीय बाल अधिकार संरक्षण आयोग के पूर्व अध्यक्ष प्रियांक कानूनगो को NHRC का सदस्य नियुक्त किया है.

30 जून 1958 को तमिलनाडु के मन्नारगुडी में जन्मे जस्टिस रामासुब्रमण्यम का NHRC अध्यक्ष के तौर पर चयन प्रधानमंत्री नरेंद्र मोदी की अध्यक्षता वाली चयन समिति ने 18 दिसंबर को हुई बैठक में किया था. इस चयन समिति में गृह मंत्री अमित शाह, लोकसभा स्पीकर ओम बिड़ला, राज्यसभा में नेता विपक्ष मल्लिकार्जुन खड़गे और लोकसभा के नेता विपक्ष राहुल गांधी भी शामिल हैं.

1 जून को जस्टिस अरुण मिश्रा का कार्यकाल पूरा हुआ था

1 जून 2024 को NHRC अध्यक्ष के तौर पर जस्टिस अरुण मिश्रा का कार्यकाल पूरा हुआ था. तब से यह पद खाली था. सुप्रीम कोर्ट में अपने कार्यकाल के दौरान जस्टिस रामासुब्रमण्यम कई बड़े मामलों की सुनवाई और फैसलों का हिस्सा रहे. जस्टिस रामासुब्रमण्यम 2016 में हुई नोटबंदी को चुनौती देने वाली याचिकाओं

पर सुनवाई करने वाली बेंच के सदस्य थे. 2 जनवरी 2023 को उन्होंने भी नोटबंदी को सही ठहराने वाले फैसले से सहमति जताई.

‘मंत्रियों को भी अभिव्यक्ति की स्वतंत्रता है’

26 मार्च 2023 को जस्टिस रामासुब्रमण्यम ने फैसला दिया कि दूसरे नागरिकों की तरह मंत्रियों को भी अभिव्यक्ति की स्वतंत्रता है. उनके निजी बयानों को सरकार का बयान कह कर उनके बोलने पर अंकुश नहीं लगाया जा सकता. अगर मंत्री के बयान से किसी मुकदमे पर गलत असर पड़ा हो, तब जरूर कानून का सहारा लिया जा सकता है.

2021 में केंद्र को किया था नोटिस जारी

इसके अलावा जस्टिस वी रामासुब्रमण्यम तत्कालीन चीफ जस्टिस एस ए बोबड़े और जस्टिस ए एस बोपन्ना के साथ उस बेंच में शामिल थे, जिसने 2021 में प्लेसेस ऑफ वरिशिप एक्ट को चुनौती देने वाली याचिकाओं पर केंद्रीय गृह मंत्रालय, कानून मंत्रालय और संस्कृति मंत्रालय को नोटिस जारी किया था.

President Appoints Justice V. Ramasubramanian as National Human Rights Commission Chairperson

<https://boldnewsonline.com/president-appoints-justice-v-ramasubramanian-as-national-human-rights-commission-chairperson/>

Featured India Latest News By Bold News Online Desk On Dec 23, 2024

New Delhi, Dec 23: Former Supreme Court judge Justice V. Ramasubramanian has been appointed as the new chairperson of the National Human Rights Commission (NHRC), marking a significant development for the rights body. The position had remained vacant since June 1, following the completion of Justice (Retd.) Arun Kumar Mishra's tenure.

Justice Mishra, who served as the eighth chairperson of the NHRC, was appointed in June 2021, becoming the first non-Chief Justice of India (CJI) to hold the post after the 2019 amendment to the Protection of Human Rights Act. Since his departure, NHRC member Vijaya Bharathi Sayani had been serving as the acting chairperson.

The selection of Justice Ramasubramanian was finalized during a high-powered meeting on December 18, chaired by Prime Minister Narendra Modi. The committee, which recommends appointments for the NHRC leadership, also includes the Union Home Minister, the Leader of the Opposition, and other senior officials.

Justice Ramasubramanian, who brings extensive judicial experience to the role, has previously served as a judge of the Supreme Court. His appointment was formally communicated to the NHRC on Monday.

The NHRC also announced the appointments of Shri Priyank Kanoongo and Dr. Justice Bidyut Ranjan Sarangi (Retd.) as members of the commission. Kanoongo, former chairperson of the National Commission for Protection of Child Rights (NCPCR), expressed his commitment to fulfilling his new responsibilities at the NHRC.

In a post on X, the NHRC stated:

"Hon'ble President of India appoints Shri Justice V. Ramasubramanian (Retd.) as the Chairperson, and Shri Priyank Kanoongo and Dr. Justice Bidyut Ranjan Sarangi (Retd.) as the Members of the National Human Rights Commission (NHRC), India."

Justice Ramasubramanian joins a distinguished line of former NHRC chairpersons, including ex-CJIs H.L. Dattu and K.G. Balakrishnan, whose leadership has shaped the commission's role in protecting and promoting human rights in India.

With his appointment, Justice Ramasubramanian is expected to steer the NHRC in addressing pressing human rights issues, leveraging his vast legal expertise to enhance the commission's impact across the nation.



NHRC Issues Notices To Tamil Nadu Officials Over Electrocution Deaths Of Contract Workers

<https://globalgreenews.com/2024/12/23/nhrc-issues-notice-to-tamil-nadu-officials-over-electrocution-deaths-of-contract-workers/>

National By Team On Dec 23, 2024

The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and the Director General of Police of Tamil Nadu over the report that two persons died due to electrocution while repairing a high-tension overhead power line.

Taking suo motu cognizance of media reports, the commission has sought a detailed report within two weeks. According to the media report, two persons, working as contract labourers with the Tamil Nadu Generation and Distribution Corporation died due to electrocution last week.

The Commission has observed that if the contents of the media reports are true then it indicates gross negligence on the part of the electricity department.

Justice Ramasubramanian to head NHRC

<https://www.deccanchronicle.com/southern-states/teLANGANA/justice-ramasubramanian-to-head-nhrc-1849208>

Vujjini Vamshidhar24 December 2024 12:16 AM

Hyderabad: Former Supreme Court judge Justice V. Ramasubramanian, who was earlier with the Telangana High Court, has been appointed chairperson of the National Human Rights Commission (NHRC) by President Droupadi Murmu. The post of NHRC chairperson had been lying vacant since June 1, when Justice (retired) Arun Kumar Mishra demitted office on the completion of his tenure. Justice Ramasubramanian was born on June 30, 1958. He enrolled as a member of the bar on February 16, 1983, and practiced for about 23 years in the High Court of Madras.

He was appointed as an additional judge of the Madras High Court on July 31, 2006, and as a permanent judge on November 9, 2009. He was transferred to the High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh with effect from April 27, 2016. After the state's bifurcation, he was retained as a judge of the Telangana High Court on January 1, 2019. Later, he was sworn-in as Chief Justice of the Himachal Pradesh High Court on June 22, 2019.

In September 2023, he was elevated as judge of the Supreme Court. Several notable judgments were delivered by him in the Telangana High Court and the Supreme Court. He issued notable orders on the issue of sports quota reservations in medical seats, gave clarity on the presidential orders of local quota, medical admissions and CS land cases, where the lands were claimed by Nizam family members and other private parties. As the Supreme Court judge, he was a member of the bench that heard arguments concerning the demonetisation policy.

NHRC slaps notice on govt over electrocution of 2 Tangedco workers

<https://www.dtnext.in/news/tamilnadu/nhrc-slaps-notice-on-govt-over-electrocution-of-2-tangedco-workers-816502>

<https://www.republicworld.com/india/who-is-v-ramasubramanian-5-key-facts-about-the-new-nhrc-chief>

<https://www.daijiworld.com/index.php/news/newsDisplay?newsID=1256087>

The National Human Rights Commission in a statement said it has also noted that such incidents have occurred earlier too in the state

PTI|23 Dec 2024 10:37 PM (Updated:23 Dec 2024 10:39 PM)

Chennai: The NHRC on Monday said it has issued a notice to the Tamil Nadu government and the state's police chief over reports that two persons, working as contract labourers with the Tamil Nadu Generation and Distribution Corporation were electrocuted while repairing a high-tension overhead power line in Tiruchy .

The National Human Rights Commission in a statement said it has also noted that such incidents have occurred earlier too in the state. This is a "serious human rights violation" and a "matter of concern" for the rights panel.

The NHRC has taken "suo motu cognisance of a media report that two persons, working as contract labourers with the Tamil Nadu Generation and Distribution Corporation (Tangedco) died due to electrocution while repairing a high-tension overhead power line near Olaiyur Ring Road in KK Nagar, Tiruchi in Tamil Nadu on December 18, 2024," it said.

SC के पूर्व जज वी रामासुब्रमण्यम बने NHRC के अध्यक्ष, जून से खाली था पद

<https://www.tv9hindi.com/india/former-supreme-court-judge-v-ramasubramanian-appointed-as-chairperson-of-nhrc-3016259.html>

https://hindi.webdunia.com/national-hindi-news/president-murmu-appoints-former-sc-judge-justice-v-ramasubramanian-as-nhrc-chairperson-124122300101_1.html

सुप्रीम कोर्ट के पूर्व जज जस्टिस वी रामासुब्रमण्यम राष्ट्रीय मानवाधिकार आयोग (NHRC) के नए अध्यक्ष बनाए गए हैं। राष्ट्रपति द्रौपदी मुर्मू ने उन्हें नियुक्त कर दिया है। पिछले जून से राष्ट्रीय मानवाधिकार आयोग का पद खाली था। जिसके बाद NHRC की सदस्य विजया भारती सयानी को कार्यवाहक अध्यक्ष बनाया गया था।

पीयूष पांडे | Updated on: Dec 23, 2024 | 11:29 PM

सुप्रीम कोर्ट के पूर्व जज जस्टिस वी रामासुब्रमण्यम राष्ट्रीय मानवाधिकार आयोग (NHRC) के नए अध्यक्ष बनाए गए हैं। राष्ट्रपति द्रौपदी मुर्मू ने उन्हें नियुक्त किया। 1 जून 2024 को NHRC अध्यक्ष के तौर पर जस्टिस अरुण मिश्रा का कार्यकाल पूरा हुआ था तभी से यह पद खाली था। जिस पर सोमवार 23 दिसंबर को नियुक्ति हो गई।

इसके साथ ही राष्ट्रपति ने झारखंड हाई कोर्ट के पूर्व चीफ जस्टिस बिद्युत रंजन सारंगी और राष्ट्रीय बाल अधिकार संरक्षण आयोग के पूर्व अध्यक्ष प्रियांक कानूनगो को NHRC का सदस्य नियुक्त किया है। NHRC को नियंत्रित करने वाले कानून के मुताबिक, राष्ट्रीय मानवाधिकार आयोग (NHRC) के अध्यक्ष का चयन करने वाली समिति की अध्यक्षता प्रधानमंत्री करते हैं। समिति में लोकसभा अध्यक्ष, गृह मंत्री, दोनों सदनों के विपक्ष के नेता और राज्यसभा के उपसभापति सदस्य होते हैं।

2023 में सेवानिवृत्त हुए थे रामसुब्रमण्यम

जस्टिस वी. रामसुब्रमण्यम पिछले साल जून 2023 में सुप्रीम कोर्ट के जज के पद से सेवानिवृत्त हुए थे। NHRC का अध्यक्ष या तो भारत के पूर्व चीफ जस्टिस या सुप्रीम कोर्ट के सेवानिवृत्त जज होते हैं। ऐसे अब इस पद पर वी. रामसुब्रमण्यम को नियुक्त कर दिया गया है। अरुण मिश्रा के पद छोड़ने के बाद NHRC की सदस्य विजया भारती सयानी को कार्यवाहक अध्यक्ष बनाया गया था। इससे पहले यह पद पूर्व मुख्य न्यायाधीश एचएल दत्त के पास था, जिन्हें 2016 में नियुक्त किया गया था।

4 साल तक सुप्रीम कोर्ट के जज रहे

जस्टिस रामासुब्रमण्यम सितंबर 2019 से लेकर जून 2023 के बीच करीब 4 साल तक सुप्रीम कोर्ट के जज रहे। उससे पहले वो हिमाचल प्रदेश हाई कोर्ट के चीफ जस्टिस थे। इसके अलावा वो मद्रास और तेलंगाना हाई कोर्ट में भी जज रहे। सुप्रीम कोर्ट में पने कार्यकाल के दौरान जस्टिस रामासुब्रमण्यम ने कई बड़े मामलों की

सुनवाई की. वो साल 2016 में नोटबंदी को चुनौती देने वाली याचिकाओं पर सुनवाई करने वाली बेंच के सदस्य थे.

पिछले साल मार्च में उन्होंने फैसला दिया था कि दूसरे नागरिकों की तरह मंत्रियों को भी अभिव्यक्ति की स्वतंत्रता है. उन्होंने कहा था कि मंत्रियों के निजी बयानों को सरकार का बयान कह कर उनके बोलने पर अंकुश नहीं लगाया जा सकता. इसके ही जस्टिस रामासुब्रमण्यम तत्कालीन चीफ जस्टिस एस ए बोबड़े और जस्टिस ए एस बोपन्ना के साथ उस बेंच में शामिल थे, जिसने 2021 में प्लेसेस ऑफ वरिधिप एक्ट को चुनौती देने वाली याचिकाओं पर केंद्रीय गृह मंत्रालय, कानून मंत्रालय और संस्कृति मंत्रालय को नोटिस जारी किया था.

जस्टिस वी रामसुब्रमण्यम बने एनएचआरसी प्रमुख

<https://www.nayaindia.com/news/justice-v-ramasubramanian-appointed-nhrc-chief-484273.html>

NI DeskDecember 24, 2024

नई दिल्ली। पिछले काफी समय से खाली राष्ट्रीय मानवाधिकार आयोग यानी एनएचआरसी के अध्यक्ष पद पर केंद्र सरकार ने नियुक्ति कर दी है। केंद्र सरकार ने सुप्रीम कोर्ट से रिटायर जस्टिस वी रामसुब्रमण्यम को एनएचआरसी का नया अध्यक्ष नियुक्त किया है। वे जस्टिस अरुण मिश्रा का कार्यकाल खत्म होने के बाद उनकी जगह लेंगे। पहले कहा जा रहा था कि हाल में रिटायर हुए चीफ जस्टिस डीवाई चंद्रचूड़ को एनएचआरसी का अध्यक्ष बनाया जाएगा। हालांकि उन्होंने खुद इस तरह की खबरों का खंडन किया था।

प्रधानमंत्री नरेंद्र मोदी की अध्यक्षता में एक उच्चस्तरीय समिति ने 18 दिसंबर 2024 को राष्ट्रीय मानवाधिकार आयोग के अगले अध्यक्ष का चयन करने के लिए बैठक की थी। इसमें लोकसभा के नेता प्रतिपक्ष राहुल गांधी और राज्यसभा के नेता प्रतिपक्ष मल्लिकार्जुन खड़गे भी शामिल हुए थे। हालांकि दोनों ने इस बात पर अपनी आपत्ति दर्ज कराई थी कि उनको संभावित नामों की सूची पहले नहीं दी गई थी।

बहरहाल, जस्टिस वी रामसुब्रमण्यम ने चेन्नई के रामकृष्ण मिशन, विवेकानंद कॉलेज से रसायन विज्ञान में ग्रेजुएट की डिग्री ली और फिर मद्रास लॉ कॉलेज में कानून की पढ़ाई की थी। उन्होंने मद्रास हाई कोर्ट में करीब 23 साल तक वकालत की। जस्टिस रामसुब्रमण्यम को 31 जुलाई, 2006 को मद्रास हाई कोर्ट के एडिशनल जज के रूप में नियुक्त किया गया और नौ नवंबर 2009 को वे स्थायी जज बने थे। के रूप में नियुक्त किया गया। जस्टिस वी रामसुब्रमण्यम ने 22 जून, 2019 को हिमाचल प्रदेश हाई कोर्ट के चीफ जस्टिस के रूप में शपथ ली थी। 23 सितंबर, 2019 को वे भारत के सुप्रीम कोर्ट में जज नियुक्त हुए थे, जहां से 65 साल की उम्र में वे पिछले साल 29 जून को रिटायर हुए थे।

SC ex-judge named NHRC chairperson

<https://www.tribuneindia.com/news/india/sc-ex-judge-named-nhrc-chairperson/>

On June 22, 2019, Justice Ramasubramanian was sworn in as the Chief Justice of the Himachal Pradesh High Court and later, on September 23, 2019, he was elevated to the Supreme Court

Tribune News Service New Delhi, Updated At : 03:30 AM Dec 24, 2024 IST

A retired Supreme Court judge, Justice V Ramasubramanian, has been appointed as the new chairperson of the National Human Rights Commission. The post had been lying vacant since June this year.

The President also appointed Priyank Kanoongo and Justice Bidyut Ranjan Sarangi (retired) as the members of the NHRC.

A high-power committee led by PM Narendra Modi had met on December 18 to select the chairperson. Both Leaders of the Opposition Mallikarjun Kharge and Rahul Gandhi also attended the meeting.

On June 22, 2019, Justice Ramasubramanian was sworn in as the Chief Justice of the Himachal Pradesh High Court and later, on September 23, 2019, he was elevated to the Supreme Court.

Ex-SC judge V Ramasubramanian appointed new NHRC chairperson

<https://indianexpress.com/article/india/ex-sc-judge-v-ramasubramanian-appointed-new-nhrc-chairperson-9741342/>

Was part of several benches in key cases, including one that upheld demonetisation.

Written by Ajoy Sinha Karpuram New Delhi | Updated: December 24, 2024 05:44 IST

Former Supreme Court judge V Ramasubramanian has been appointed as the 9th Chairperson of the National Human Rights Commission (NHRC) for a tenure of three years until December 2027.

Justice Ramasubramanian was informed about the appointment through a letter signed by Ministry of Home Affairs Joint Secretary Niraj Kumar Bansod. “Respected sir, I enclose herewith the warrant signed by the Hon’ble President of India for the appointment as Chairperson, National Human Rights Commission in terms of Section 3(2)(a) of the Protection of Human Rights Act, 1993. You are requested to kindly join the Commission at the earliest,” the letter states.

Justice Ramasubramanian retired on June 29, 2023, after serving for over three years as a Supreme Court judge. During his tenure, he was part of several benches in important cases, including the five-judge bench that upheld the Centre’s demonetisation scheme in 2023 and the decision to set aside an RBI circular that stated it would not provide services to individuals and businesses dealing with cryptocurrency.

His legal career began after he completed his LLB from Madras Law College in 1983. He practised at the Madras High Court for 23 years before he was appointed as a judge of the same court on July 31, 2006.

At his own request, he was transferred to the High Court for the states of Telangana and Andhra Pradesh in April 2016 and remained in Hyderabad after the court was bifurcated and served as a judge of the Telangana High Court until he was appointed as the Chief Justice of the Himachal Pradesh High Court on June 22, 2019. Three months later, on September 23, he was elevated to the Supreme Court of India.

The previous NHRC chairman, Justice Arun Mishra, completed his term on June 1, 2024. It has since been functioning under the aegis of Acting Chairperson Vijaya Bharati Sayani. The NHRC is empowered to investigate allegations of human rights violations, either of its own accord or after receiving a petition from a victim (or someone on their behalf). It may also intervene as a party in ongoing cases concerning human rights violations, make recommendations aimed at protecting human rights, and conduct or promote research in related fields.

Previous chairpersons also include former Chief Justices of India Ranganath Mishra (the first NHRC Chairperson), M N Venkatachaliah, J S Verma, A S Anand, S Rajendra Babu, K G Balakrishnan and H L Dattu.

Until 2019 only former Chief Justices of India could be appointed as NHRC chairperson. However, in July 2019, the Protection of Human Rights Act, 1993, was amended to also allow former SC judges for the post.

Ex-Supreme Court judge V Ramasubramanian appointed NHRC chief

<https://www.msn.com/en-in/news/India/ex-supreme-court-judge-v-ramasubramanian-appointed-nhrc-chief/ar-AA1wmHrS?cvid=0490A21AC771420981EEFEEAD00065FF&ocid=xmmo&apiversion=v2&noservercache=1&domshim=1&renderwebcomponents=1&wcseo=1&batchservertellemetry=1&noservertelemetry=1>

Story by TOI News Desk • 14h • 2 min read

NEW DELHI: V Ramasubramanian, former Supreme Court judge, was appointed ninth chairperson of the National Human Rights Commission of India (NHRC) on Monday.

The NHRC chairperson post was lying vacant since former Supreme Court judge Justice (retd) Arun Kumar Mishra completed his tenure on June 1.

Ramasubramanian, who served as top court judge from 2019 to 2023, also worked as the Chief Justice of Himachal Pradesh high court.

In 2006, he was appointed as an additional judge of the Madras high court before he was transferred on his own request to the high court of judicature at Hyderabad for the states of Telangana and Andhra Pradesh in 2016.

After the bifurcation and the creation of a separate high court for Andhra Pradesh, he was retained as a Judge of the high court of Telangana at Hyderabad in 2019.

He also became the first judge to hold a hearing over Skype, when he responded to an urgent call to hear the case concerning 89 inmates of an orphanage.

Ramasubramanian's bench also battled for freedom of expression and said defamation proceedings should be decriminalised, in line with trends across the world.

On December 18, a high-powered committee led by Prime Minister Narendra Modi reportedly held a meeting to select the next chairperson of NHRC.

Congress president Mallikarjun Kharge and party leader Rahul Gandhi attended the meeting as leaders of the opposition in Rajya Sabha and Lok Sabha respectively, they had said.

Justice (retd) Mishra served as the eighth chairperson of the rights panel after being appointed in June 2021.

Earlier, reports also claimed that ex-Chief Justice of India (CJI) DY Chandrachud could be considered for a role as NHRC chairperson. However, he snubbed the reports and called it "untrue".

"This is untrue. Presently, I am enjoying my retired life," the country's 50th CJI, who demitted office on November 10, told the news agency PTI.

Former SC judge Ramasubramanian is new NHRC chief

<https://www.thehansindia.com/news/national/former-sc-judge-ramasubramanian-is-new-nhrc-chief-932096>

<https://www.dailyexcelsior.com/ex-sc-judge-is-new-nhrc-chief/>

The Hans India Hans News Service | 24 Dec 2024 7:15 AM IST

New Delhi: Former Supreme Court judge V Ramasubramanian has been appointed the new chairperson of the National Human Rights Commission, the rights...

New Delhi: Former Supreme Court judge V Ramasubramanian has been appointed the new chairperson of the National Human Rights Commission, the rights panel said on Monday.

The post of NHRC chairperson had been lying vacant since Justice (retired) Arun Kumar Mishra completed his tenure on June 1. Mishra served as the eighth chairperson of the rights panel and was appointed to its top post in June 2021.

On December 18, a high-powered committee led by Prime Minister Narendra Modi held a meeting to select the next chairperson of the NHRC, sources earlier said. A former chief justice of India or a retired judge of the top court are appointed as NHRC chairperson by the president on the recommendation of the selection committee.

Justice (retired) Ramasubramanian, a former judge of the apex court, has been appointed the chairperson of the NHRC, a senior official said, adding "the NHRC received the communication about the appointment today".

Rest points, grievance redressal mechanism: NHRC session suggestions for gig workers

<https://www.telegraphindia.com/india/rest-points-grievance-redressal-mechanism-nhrc-session-suggestions-for-gig-workers/cid/2072887>

From rest points to maternity benefits, NHRC's open house proposes key measures for improving gig workers' lives.

PTI New Delhi Published 23.12.24, 07:28 PM

Need for targeted efforts and regulatory frameworks, establishment of rest points, and setting up a grievance redressal mechanism, particularly for women, are among the suggestions that emerged out of a NHRC-hosted session on challenges faced by gig workers.

The National Human Rights Commission recently organised an open house discussion on the rights of gig workers, in a hybrid mode in New Delhi, a senior official said on Monday.

In her keynote address, NHRC's acting chairperson, Vijaya Bharathi Sayani said that there is a "need for targeted efforts" through regulatory frameworks to address gig worker's challenges, including long working hours, financial strain, and physical exhaustion.

Over 83 per cent of app-based drivers work more than 10 hours daily. This puts them under the physical and mental strain added by policies like '10-minute deliveries' and unrealistic targets which also result in "avoidable accidents", she was quoted as saying in the statement

Women face additional challenges such as safety risks, erratic schedules, and physical demands, discouraging their participation and raising concerns about their well-being, the NHRC said.

Some of the suggestions that emanated from the discussions included exploring and expanding the e-Shram portal as a valuable tool in aiding such workers; supporting women gig workers with "maternity benefits, crèche facilities, and the establishment of rest points through public-private partnerships"; and building "financial literacy" of gig workers to promote transparency, besides providing opportunities to upscale their skills through vocational training programmes.

All companies engaging them should provide general and specific welfare schemes, including health benefits, accident insurance, old-age protection, and unemployment safeguards in case of accidents, etc., was another suggestion.

Setting up a grievance redressal mechanism, particularly for women gig workers and build awareness around POSH (Prevention of Sexual Harassment) policies to ensure a safer work environment; ensuring minimum wage enforcement and income transparency in all sectors engaging gig workers by the aggregators to bridge gender disparities; and developing schemes addressing the risks posed by climate challenge and ensure workers' safety during extreme weather conditions by the employing companies were also among the suggestions.

Reviewing of rating system of gig workers service which is "arbitrary", without providing any forum to them to hear their point of view also emerged as a suggestion during the session.

NHRC's Secretary General, Bharat Lal said it is crucial to check the implementation of laws such as the Social Security Code 2020 and the various other labour laws in India to ensure gig workers welfare.

He also noted that some states like Karnataka, Rajasthan and Jharkhand are focusing on providing social security to gig workers, but more needs to be done to address their "other major concerns" relating to health insurance, minimum wages, stress-free working conditions protecting their dignity.

Ex-Supreme Court judge Justice V Ramasubramanian is new NHRC chief

<https://www.hindustantimes.com/india-news/exsupreme-court-judge-justice-v-ramasubramnian-is-new-nhrc-chief-101734962293439.html>

ByHT News Desk Dec 23, 2024 07:47 PM IST

The post of NHRC chairperson had been lying vacant since Justice (retd) Arun Kumar Mishra completed his tenure on June 1.

Former Supreme Court judge V Ramasubramanian was on Monday appointed as the new chairperson of the National Human Rights Commission (NHRC).

The post of NHRC chairperson had been lying vacant since Justice (retd) Arun Kumar Mishra completed his tenure on June 1.

Mishra, a former Supreme Court judge, was also the first non-CJI to be appointed to the NHRC chief post since the amendment of the Protection of Human Rights Act in 2019.

Vijaya Bharathi Sayani, a member of NHRC, had become its acting chairperson with effect from June 2 after Mishra had demitted office.

“Hon’ble President of India appoints Shri Justice V. Ramasubramanian (Retd.) as the Chairperson, and Shri Priyank Kanoongo and Dr. Justice Bidyut Ranjan Sarangi (Retd.) as the Members of the National Human Rights Commission(NHRC), India,” the NHRC posted on X.

Born on June 30, 1958, Justice Ramasubramanian was enrolled as a member of the Bar on February 16, 1983. He practiced for about 23 years in the Madras high court.

Justice Ramasubramanian was appointed as an additional judge of the high court in 2006 and as a permanent judge three years later. After Andhra Pradesh was bifurcated in 2014, he was transferred on his own request to the High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh in 2016.

He was sworn in as the Chief Justice of Himachal Pradesh High Court on June 22, 2019, and later appointed Judge of the Supreme Court on September 23, 2019.

Ex-NCPCR chief Priyank Kanoongo is now NHRC member

Priyank Kanoongo, the former chairperson of the National Commission for Protection of Child Rights (NCPCR) is among the two members of the national human rights panel.

The appointment will take effect from the date he assumes office.

Kanoongo told PTI his tenure as NCPCR chairperson was marked by a strong focus on child protection laws and policies, particularly in cases involving sexual abuse and exploitation of minors.

"And now as member of NHRC, I will try to fulfil the responsibilities expected of me," he added.

Former Supreme Court judge V. Ramasubramanian appointed NHRC chairman

<https://www.thehindu.com/news/national/former-supreme-court-judge-v-ramasubramanian-appointed-nhrc-chairman/article69019081.ece>

<https://www.livelaw.in/top-stories/president-former-supreme-court-judge-justice-v-ramasubramanian-chairperson-national-human-rights-commission-279250>

The post of NHRC chairperson has been lying vacant since Justice (retired) Arun Kumar Mishra completed his tenure on June 1

Updated - December 24, 2024 08:44 am IST

President of India on Monday (December 23, 2024) appointed retired Supreme Court Justice V. Ramasubramanian as the Chairperson of National Human Rights Commission. The post of NHRC chief was lying vacant since June this year.

President also appointed Priyank Kanoongo and retired Justice Bidyut Ranjan Sarangi as the Members of the NHRC-India.

A high-power committee led by Prime Minister Narendra Modi met on December 18 to select the next chairperson of NHRC. Both Leaders of the Opposition (LoPs), Mallikarjun Kharge in the Rajya Sabha and Rahul Gandhi in the Lok Sabha also attended the meeting.

A well-known scholar in Tamil and a master of the art of writing judgments, Justice Ramasubramanian was born on June 30, 1958, and obtained his bachelor's degree in science from Vivekananda College in Chennai before graduating in law from the Madras Law College and enrolling as a member of the Bar on February 16, 1983.

After 23 years of practice as a lawyer in the High Court and other judicial fora, he was elevated as an additional judge of the Madras High Court on July 31, 2006 and as a permanent judge on November 9, 2009. In 2016, he got transferred to the High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh, and after the bifurcation, he served in the Telangana High Court. On June 22, 2019, he was sworn in as the Chief Justice of the Himachal Pradesh High Court, and later, on September 23, 2019, he ascended to the Supreme Court of India.

During his Supreme Court tenure, which ended upon his retirement on June 29, 2023, Justice Ramasubramanian authored 102 judgments. His judicial contributions include participation in significant cases such as the 2016 Demonetization policy and the validity of circumstantial evidence in bribery cases. His career reflects a commitment to upholding justice across various levels of the judiciary.

Justice Bidyut Ranjan Sarangi, was elevated as a Permanent Judge of the Orissa High Court in 2013. Over nearly 11 years, he disposed of over 152,000 cases and authored nearly 1,500 reported judgments, significantly contributing to public trust in the judiciary. He was appointed as the Chief Justice of the High Court of Jharkhand in July, 2024.

Priyank Kanoongo, has been a dedicated advocate for child rights and education in India. He was appointed as the Chairperson of the National Commission for Protection of Child Rights (NCPCR) in 2018 and was reappointed for a subsequent term starting October 17, 2021.

Ex SC Judge is new NHRC chief

<https://www.dailyexcelsior.com/ex-sc-judge-is-new-nhrc-chief/>

<https://www.telegraphindia.com/india/ex-supreme-court-judge-ramasubramanian-appointed-new-nhrc-chief/cid/2072891>

By Daily Excelsior -December 24, 2024

NEW DELHI, Dec 23: Former Supreme Court Judge V Ramasubramanian has been appointed as the new chairperson of the National Human Rights Commission, officials said on Monday. Follow the Daily Excelsior channel on WhatsApp

The post of NHRC chairperson had been lying vacant since Justice (retd) Arun Kumar Mishra completed his tenure on June 1. (PTI)

NHRC Probes Electrocution Deaths of Tangedco Workers

<https://www.devdiscourse.com/article/headlines/3204074-sebi-cracks-down-on-bharat-global-developers-an-urgent-call-for-investor-protection>

<https://www.aninews.in/news/national/general-news/nhrc-takes-suo-motu-cognizance-of-death-of-two-workers-due-to-electrocution-in-tamil-nadu20241223130512/>

<https://www.uniindia.com/~nhrc-issues-notice-over-deaths-of-two-workers-due-to-electrocution-in-tn/India/news/3352082.html>

The National Human Rights Commission (NHRC) has initiated a probe into the deaths of two contract workers of Tangedco, attributed to negligence during a repair task. They were electrocuted while working on a high-tension line, prompting NHRC to seek detailed reports from Tamil Nadu's authorities.

Devdiscourse News Desk | Updated: 23-12-2024 13:11 IST | Created: 23-12-2024 13:11 IST

The National Human Rights Commission has taken suo motu cognisance of a media report concerning the electrocution deaths of two contract labourers from the Tamil Nadu Generation and Distribution Corporation (Tangedco). These individuals tragically lost their lives while repairing a high-tension overhead power line near Olaiyur Ring Road in KK Nagar on December 18. The NHRC, in an official release, expressed concerns about potential gross negligence by the electricity department, indicating this as a serious human rights violation.

In response, the Commission has issued notices to Tamil Nadu's Chief Secretary and Director General of Police, demanding detailed reports within two weeks. These should cover the FIR's status and any compensation arrangements for the victims' families. The Commission also seeks information on measures taken or planned by the State government and Tangedco to prevent future occurrences.

Preliminary investigations, as reported by the media, suggest that the power supply wasn't entirely shut off during repairs, and the workers lacked protective gear. The report also mentions a similar fatal incident last year in Thoothukudi district and another involving a migrant worker electrocuted during Cyclone Fengal in Muthialpet.

NHRC ने तमिलनाडु में बिजली के झटके से दो श्रमिकों की मौत का स्वतः संज्ञान लिया

<https://jantaserishta.com/delhi-ncr/nhrc-takes-suo-motu-cognizance-of-death-of-two-workers-due-to-electric-shock-in-tamil-nadu-3719053>

<https://jantaserishta.com/delhi-ncr/nhrc-takes-suo-motu-cognizance-of-death-of-two-workers-due-to-electric-shock-in-tamil-nadu-3718986>

<https://www.amarujala.com/india-news/nhrc-suo-motu-of-a-media-report-that-two-people-died-due-to-electrocution-while-repairing-a-high-tension-line-2024-12-23?src=top-subnav>

23 Dec 2024 8:29 AM GMT

New Delhi : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है कि तमिलनाडु जनरेशन एंड डिस्ट्रीब्यूशन कॉरपोरेशन (टैंगेडको) के साथ अनुबंध मजदूरों के रूप में काम करने वाले दो व्यक्तियों की 18 दिसंबर को केके नगर में ओलैयूर रिंग रोड के पास एक हाई-टेंशन ओवरहेड पावर लाइन की मरम्मत करते समय बिजली का करंट लगने से मौत हो गई। एक आधिकारिक विज्ञप्ति के अनुसार, आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सच है, तो बिजली विभाग की ओर से घोर लापरवाही को दर्शाती है जिसके परिणामस्वरूप दो मजदूरों की मौत हो गई। आयोग ने यह भी नोट किया है कि राज्य में ऐसी घटनाएं पहले भी हो चुकी हैं। यह एक गंभीर मानवाधिकार उल्लंघन है और आयोग के लिए चिंता का विषय है।

तदनुसार, इसने तमिलनाडु के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। इसमें मामले में दर्ज एफआईआर की स्थिति और दोनों पीड़ितों के परिजनों को दिए गए मुआवजे (यदि कोई हो) की जानकारी शामिल होने की उम्मीद है। विज्ञप्ति में कहा गया है कि आयोग यह भी जानना चाहेगा कि राज्य सरकार और टैंगेडको ने ऐसी घटनाओं की पुनरावृत्ति न हो, इसके लिए क्या कदम उठाए/प्रस्तावित किए हैं।

विज्ञप्ति में यह भी उल्लेख किया गया है कि मीडिया रिपोर्ट के अनुसार, प्रारंभिक जांच के अनुसार, मरम्मत कार्य के दौरान केबल की बिजली आपूर्ति पूरी तरह से बंद नहीं की गई थी। श्रमिक बिना किसी सुरक्षात्मक गियर के काम पर थे। इसी तरह की एक घटना में, पिछले साल तमिलनाडु के थूथुकुडी जिले में एक ट्रांसफार्मर की मरम्मत करते समय एक श्रमिक की करंट लगने से मौत हो गई थी। पिछले महीने, चक्रवात फेंगल के दौरान एक प्रवासी श्रमिक की कथित तौर पर करंट लगने से मौत हो गई थी और उसका शव मुथियालपेट में एक एटीएम के पास मिला था। (एनआई)

NHRC probes electrocution deaths of two TANGEDCO workers in Trichy

<https://www.ibtimes.co.in/nhrc-probes-electrocution-deaths-two-tangedco-workers-trichy-876919>

The National Human Rights Commission (NHRC) of India has taken suo motu cognizance of a tragic incident that resulted in the death of two workers of the Tamil Nadu Generation and Distribution Corporation (Tangedco). The workers were electrocuted while repairing a high-tension overhead power line near Olaiyur Ring Road in KK Nagar, Tiruchi, Tamil Nadu on December 18, 2024.

By Qurat Ul Ain December 23, 2024 14:18 IST

The National Human Rights Commission (NHRC) of India has taken suo motu cognizance of a tragic incident that resulted in the death of two workers of the Tamil Nadu Generation and Distribution Corporation (Tangedco). The workers were electrocuted while repairing a high-tension overhead power line near Olaiyur Ring Road in KK Nagar, Tiruchi, Tamil Nadu on December 18, 2024. The workers were reportedly working without protective gear on the high-tension line and without the power being completely off, which is a gross violation of safety norms.

The NHRC has issued notices to the Tamil Nadu Chief Secretary and the Director General of Police, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the FIR registered in the matter and compensation, if any, provided to the next of kin of the two victims. The Commission would also like to know the steps taken/proposed by the State government and Tangedco to ensure that such incidents do not recur.

In a similar incident, a worker was electrocuted to death while repairing a transformer in the Thoothukudi district of Tamil Nadu last year. Last month, a migrant worker was reportedly electrocuted during the Cyclone Fengal and his body was found near an ATM in Muthialpet.

In another incident, a boy was allegedly transfused two different blood types on December 5, 2024, and December 7, 2024, in a government hospital in Rajasthan. The NHRC has taken note of this incident as well and has stated that any kind of negligence by doctors or medical professionals can cause irreversible loss to the patients.

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that a student in a school hostel in the Reddypalem village panchayat area allegedly committed suicide. The NHRC stated that the matter was of serious concern

as the victim allegedly committed suicide inside the hostel premises i.e. in the lawful custody of the school authorities.

The 3M earplug lawsuit update reveals that the 3M settlement program has announced an upcoming distribution of additional funds to eligible claimants who received point-based awards. These funds come from the \$40 million extraordinary injury fund (EIF), which was originally set aside for claimants with severe or unique injuries. With \$24.1 million remaining unallocated after final EIF awards, this amount will now be redistributed to claimants in proportion to their original point-based award.

The NHRC has taken suo motu cognizance of the death of two workers due to electrocution in Tamil Nadu. The Commission has observed that the contents of the media report, if true, indicate gross negligence on the part of the electricity department resulting in the death of two labourers. The Commission has also noted that such incidents have occurred earlier too in the state. This is a serious human rights violation and a matter of concern for the Commission.

Rest points, grievance redressal system: NHRC session ideas for gig workers

<https://www.nationalheraldindia.com/national/rest-points-grievance-redressal-system-nhrc-session-ideas-for-gig-workers>

<https://www.devdiscourse.com/article/business/3204311-ensuring-rights-nhrc-focuses-on-gig-workers-welfare>

Among the ideas to emerge from the session was that all companies hiring gig workers should provide general and specific welfare schemes

PTI Published: 23 Dec 2024, 4:54 PM

Need for targeted efforts and regulatory frameworks, establishment of rest points, and setting up a grievance redressal mechanism, particularly for women, are among the suggestions that emerged out of a NHRC-hosted session on challenges faced by gig workers.

The recently organised open house discussion on the rights of gig workers hosted by the National Human Rights Commission was held in hybrid mode in New Delhi, a senior official said on Monday.

In her keynote address, acting NHRC chairperson Vijaya Bharathi Sayani said there is a "need for targeted efforts" through regulatory frameworks to address gig worker's challenges, including long working hours, financial strain, and physical exhaustion.

Over 83 per cent of app-based drivers work more than 10 hours daily. This puts them under the physical and mental strain added by policies like '10-minute deliveries' and unrealistic targets which also result in "avoidable accidents", she was quoted as saying in the statement.

Women face additional challenges such as safety risks, erratic schedules, and physical demands, discouraging their participation and raising concerns about their well-being, the NHRC said.

Some of the suggestions that emanated from the discussions included exploring and expanding the e-Shram portal as a valuable tool in aiding such workers; supporting women gig workers with "maternity benefits, crèche facilities, and the establishment of rest points through public-private partnerships"; and building "financial literacy" of gig workers to promote transparency, besides providing opportunities to upscale their skills through vocational training programmes.

All companies engaging them should provide general and specific welfare schemes, including health benefits, accident insurance, old-age protection, and unemployment safeguards in case of accidents etc. was another suggestion.

Setting up a grievance redressal mechanism, particularly for women gig workers and build awareness around POSH (prevention of sexual harassment) policies to ensure a safer work environment; ensuring minimum wage enforcement and income transparency in all sectors engaging gig workers by the aggregators to bridge gender disparities; and developing schemes addressing the risks posed by climate challenge and ensure workers' safety during extreme weather conditions by the employing companies were also among the suggestions.

Reviewing the rating system of gig workers' service which is "arbitrary", without providing any forum to them to hear their point of view also emerged as a suggestion during the session.

NHRC secretary-general Bharat Lal said it is crucial to check the implementation of laws such as the Social Security Code 2020 and the various other labour laws in India to ensure gig workers' welfare.

He also noted that some states like Karnataka, Rajasthan and Jharkhand are focusing on providing social security to gig workers, but more needs to be done to address their "other major concerns" relating to health insurance, minimum wages, stress-free working conditions and protecting their dignity.

Justice V Ramasubramanian appointed NHRC chairperson

<https://timesofindia.indiatimes.com/india/justice-v-ramasubramanian-appointed-nhrc-chairman/articleshow/116601872.cms>

TNN | Dec 23, 2024, 07.57 PM IST

CHENNAI: Former judge of Supreme Court judge Justice V Ramasubramanian has been appointed chairperson of the National Human Rights Commission (NHRC).

“In exercise of the power conferred on me by sub-section (1) of Section 4 of the Protection of Human Rights Act, 1993, I, Droupadi Murmu, President of India, do hereby appoint Shri Justice V Ramasubramanian (Retd), to be the chairperson of the National Human Rights Commission with effect from the date he assumes charge of his office,” read a notification made public on Monday.

Born on June 30, 1958, Justice Ramasubramanian did his graduation in chemistry at Vivekananda College in Chennai before doing his law in the Madras Law College. On Feb 16, 1983, he enrolled in the Bar and was appointed additional judge of the court on July 31, 2006. He was made a permanent judge on Nov 9, 2009.

Justice Ramasubramanian authored scores of scholarly judgments in his parent high court before being transferred to the High Court of Judicature at Hyderabad for the states of Telangana and Andhra Pradesh on April 27, 2016.

When the high court was bifurcated, Justice Ramasubramanian was retained as a judge of the High Court of Telangana at Hyderabad with effect from Jan 1, 2019. He was elevated as Chief Justice of Himachal Pradesh high court on June 22, 2019. He became a judge of the Supreme Court on Sept 23, 2019. He attained superannuation in the Supreme Court in June 2023.

Ex-Supreme Court judge V Ramasubramanian appointed NHRC chief

<https://timesofindia.indiatimes.com/india/ex-supreme-court-judge-v-ramasubramanian-appointed-nhrc-chief/articleshow/116601429.cms>

<https://www.barandbench.com/news/former-supreme-court-justice-v-ramasubramanian-appointed-nhrc-chairperson>

TIMESOFINDIA.COM | Dec 23, 2024, 05.54 PM IST

NEW DELHI: V Ramasubramanian, former Supreme Court judge, was appointed ninth chairperson of the National Human Rights Commission of India (NHRC) on Monday. The NHRC chairperson post was lying vacant since former Supreme Court judge Justice (retd) Arun Kumar Mishra completed his tenure on June 1.

Ramasubramanian, who served as top court judge from 2019 to 2023, also worked as the Chief Justice of Himachal Pradesh high court.

In 2006, he was appointed as an additional judge of the Madras high court before he was transferred on his own request to the high court of judicature at Hyderabad for the states of Telangana and Andhra Pradesh in 2016.

After the bifurcation and the creation of a separate high court for Andhra Pradesh, he was retained as a Judge of the high court of Telangana at Hyderabad in 2019.

He also became the first judge to hold a hearing over Skype, when he responded to an urgent call to hear the case concerning 89 inmates of an orphanage.

Ramasubramanian's bench also battled for freedom of expression and said defamation proceedings should be decriminalised, in line with trends across the world.

On December 18, a high-powered committee led by Prime Minister Narendra Modi reportedly held a meeting to select the next chairperson of NHRC.

Congress president Mallikarjun Kharge and party leader Rahul Gandhi attended the meeting as leaders of the opposition in Rajya Sabha and Lok Sabha respectively, they had said.

Justice (retd) Mishra served as the eighth chairperson of the rights panel after being appointed in June 2021.

Earlier, reports also claimed that ex-Chief Justice of India (CJI) DY Chandrachud could be considered for a role as NHRC chairperson. However, he snubbed the reports and called it "untrue". "This is untrue. Presently, I am enjoying my retired life," the country's 50th CJI, who demitted office on November 10, told the news agency PTI.

NHRC questions Tamil Nadu govt on electrocution of 2 labourers

<https://www.daijiworld.com/index.php/news/newsDisplay?newsID=1255963>

Mon, Dec 23 2024 02:03:15 PM

New Delhi, Dec 23 (IANS): The National Human Rights Commission (NHRC) has issued notices to Tamil Nadu government and the state police over the alleged electrocution of two contract labourers of the Tamil Nadu Generation and Distribution Corporation (Tangedco) in Tiruchi last week, an official said on Monday.

Taking suo motu cognisance of a media report on the incident, the NHRC issued notice to the Chief Secretary and the Director General of Police, Tamil Nadu, calling for a detailed report on the matter within two weeks.

The media report said that two persons, working as contract labourers with the Tangedco died due to electrocution while repairing a high-tension overhead power line near Olaiyur Ring Road in KK Nagar, Tiruchi on December 18, said a statement.

The Commission observed that the contents of the media report, if true, indicated gross negligence on the part of the electricity department, resulting in the death of two labourers.

The Commission also noted that such incidents had occurred in the state earlier too. This is a serious human rights violation and a matter of concern for the Commission.

In its notice, the NHRC said that the response from the state government should include the status of the FIR registered in the matter and compensation, if any, provided to the next of kin of the two victims.

The Commission said that it would also like to know the steps taken/proposed by the State government and Tangedco to ensure that such incidents do not recur.

According to the media report, as per the preliminary investigations, the power supply to the cable was not fully turned off during the repair work in Tiruchi. The workers were on the job without any protective gear.

In a similar incident, a worker was electrocuted to death while repairing a transformer in the Thoothukudi district of Tamil Nadu last year. Last month, a migrant worker was reportedly electrocuted during Cyclone Fengal and his body was found near an ATM in Muthialpet.

NHRC shoots off notice to TN govt over death of 2 labourers

<https://www.thestatesman.com/india/nhrc-shoots-off-notice-to-tn-govt-over-death-of-2-labourers-1503378786.html>

The Commission observed that the contents of the media report, if true, indicate gross negligence on the part of the electricity department resulting in the death of two labourers.

Statesman News Service | New Delhi | December 23, 2024 2:27 pm

The National Human Rights Commission has taken suo motu cognisance of a media report that two people, working as contract labourers with the Tamil Nadu Generation and Distribution Corporation (Tangedco), died due to electrocution while repairing a high-tension overhead power line near Olaiyur Ring Road in KK Nagar, Tiruchi in Tamil Nadu on December 18.

The Commission observed that the contents of the media report, if true, indicate gross negligence on the part of the electricity department resulting in the death of two labourers.

The Commission has also noted that such incidents have occurred earlier too in the state. This is a serious human rights violation and a matter of concern for the Commission.

Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Tamil Nadu calling for a detailed report in the matter within two weeks. It is expected to include the status of the FIR registered in the matter and compensation, if any, provided to the next of kin of the two victims.

The Commission would also like to know the steps taken/proposed by the state government and Tangedco to ensure that such incidents do not recur.

According to the media report, as per the preliminary investigations, the power supply to the cable was not fully turned off during the repair work. The workers were on the job without any protective gear.

In a similar incident, a worker was electrocuted to death while repairing a transformer in the Thoothukudi district of the state last year. Last month, a migrant worker was reportedly electrocuted during Cyclone Fengal and his body was found near an ATM in Muthialpet.

Death of two TN electricity department contract workers: NHRC issues notice to Chief Secretary, DGP

<https://www.newindianexpress.com/states/tamil-nadu/2024/Dec/23/death-of-two-tn-electricity-department-contract-workers-nhrc-issues-notice-to-chief-secretary-dgp>

"This is a serious human rights violation and a matter of concern for the Commission," NHRC said in the statement.

Online Desk Updated on: 23 Dec 2024, 4:15 pm 2 min read

The National Human Rights Commission (NHRC), has taken suo motu cognisance of a media report that two persons, working as contract labourers with the Tamil Nadu Generation and Distribution Corporation (Tangedco) died due to electrocution while repairing a high-tension overhead power line near Olaiyur Ring Road in KK Nagar, Tiruchi on December, 18, 2024.

According to a statement, the Commission has observed that the contents of the media report, if true, indicate gross negligence on the part of the electricity department resulting in the death of two labourers. The Commission has also noted that such incidents have occurred earlier too in the state.

"This is a serious human rights violation and a matter of concern for the Commission," NHRC said in the statement.

Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, calling for a detailed report in the matter within two weeks.

It is expected to include the status of the FIR registered in the matter and compensation, if any provided to the next of kin of the two victims. The Commission would also like to know the steps taken/proposed by the State government and Tangedco to ensure that such incidents do not recur.

According to the media report, as per the preliminary investigations, the power supply to the cable was not fully turned off during the repair work. The workers were on the job without any protective gear. In a similar incident, a worker was electrocuted to death while repairing a transformer in the Thoothukudi district of Tamil Nadu last year. Last month, a migrant worker was reportedly electrocuted during the Cyclone Fengal and his body was found near an ATM in Muthialpet.

Tragic Electrocutions Spark Human Rights Concerns in Tamil Nadu

<https://www.devdiscourse.com/article/law-order/3204307-karnataka-council-chair-deems-controversial-incident-a-closed-chapter>

The National Human Rights Commission (NHRC) issued notices to Tamil Nadu officials following the electrocution of two contract laborers. Occurring during high-tension power line repairs, the incident highlights recurring safety negligence. The NHRC demands a report on the situation, emphasizing the need for preventive measures and potential compensation for victims' families.

Devdiscourse News Desk | New Delhi | Updated: 23-12-2024 16:52 IST | Created: 23-12-2024 16:24 IST

The National Human Rights Commission (NHRC) has issued notices to the Tamil Nadu government and the state's police chief following reports of two contract laborers being tragically electrocuted in Tiruchi. Working with the Tamil Nadu Generation and Distribution Corporation, they suffered fatal accidents while repairing a high-tension overhead power line.

The NHRC's statement highlighted the reoccurrence of such incidents in Tamil Nadu, denouncing them as serious human rights violations. The Commission took suo motu cognisance of media reports detailing the deaths of the workers due to gross negligence by the electricity department, which allegedly failed to ensure the power supply was fully turned off during repairs.

Notices have been sent to the state's chief secretary and the director general of police, demanding a comprehensive report within two weeks. The report should include the status of any FIRs filed, compensation details for the victims' families, and measures adopted by the state government and Tangedco to prevent further incidents.

करेंट अफेयर्स 23 दिसंबर:रिटायर्ड जस्टिस रामासुब्रमण्यम NHRC अध्यक्ष बने; 'नो डिटेनशन पॉलिसी' खत्म; PM मोदी को मिला कुवैत का सर्वोच्च सम्मान

<https://www.bhaskar.com/career/news/retired-justice-ramasubramanian-became-nhrc-chairman-no-detention-policy-ended-pm-modi-got-kuwaits-highest-honor-134171059.html>

13 घंटे पहले

ट्रम्प ने श्रीराम कृष्णन को AI पॉलिसी एडवाइजर बनाया। भारत ने विमेंस अंडर-19 एशिया कप जीता। वहीं, केंद्रीय स्वास्थ्य मंत्रालय ने BHU और शिक्षा मंत्रालय के साथ त्रिपक्षीय MoU साइन किया।

कुछ प्रमुख करेंट अफेयर्स की जानकारी, जो सरकारी नौकरियों की तैयारी कर रहे स्टूडेंट्स के लिए महत्वपूर्ण हैं...

अपॉइंटमेंट (APOINTMENT)

1. रिटायर्ड जस्टिस वी. रामासुब्रमण्यम NHRC के अध्यक्ष बने: सुप्रीम कोर्ट के पूर्व न्यायाधीश जस्टिस वी. रामासुब्रमण्यम राष्ट्रीय मानवाधिकार आयोग (NHRC) के अध्यक्ष बनाए गए। NHRC के अध्यक्ष का पद एक जून से खाली था। रिटायर्ड न्यायमूर्ति अरुण कुमार मिश्रा का कार्यकाल 1 जून 2024 को पूरा हो जाने के बाद से ही NHRC के अध्यक्ष का पद खाली चल रहा था। NHRC की सदस्य विजया भारती सयानी को कार्यवाहक अध्यक्ष बनाया गया था।

- भारत में राष्ट्रीय मानवाधिकार आयोग (NHRC) एक केंद्रीय मानवाधिकार संस्था है। इसमें एक अध्यक्ष व पांच सदस्य होते हैं।
- आयोग का अध्यक्ष भारत का कोई रिटायर चीफ जस्टिस होना चाहिए।
- एक सदस्य सुप्रीम कोर्ट में कार्यरत या रिटायर जस्टिस और एक हाईकोर्ट में कार्यरत या रिटायर चीफ जस्टिस होना चाहिए।
- दो अन्य सदस्यों को मानवाधिकार से संबंधित जानकारी या काम का अनुभव होना चाहिए।
- आयोग में एक महिला सदस्य भी होनी चाहिए।
- इन सदस्यों के अतिरिक्त आयोग में चार अन्य पदेन सदस्य होते हैं। ये हैं – राष्ट्रीय अल्पसंख्यक आयोग, राष्ट्रीय अनुसूचित जाति आयोग, राष्ट्रीय अनुसूचित जन-जाति आयोग और राष्ट्रीय महिला आयोग के अध्यक्ष।
- आयोग के अध्यक्ष व सदस्यों की नियुक्ति राष्ट्रपति द्वारा प्रधानमंत्री के नेतृत्व में गठित 6 सदस्यीय समिति की सिफारिश पर की जाती है।

- समिति में प्रधानमंत्री, लोकसभा अध्यक्ष, राज्यसभा के उप- सभापति, संसद के दोनों सदनों के मुख्य विपक्षी दल के नेता व केंद्रीय गृहमंत्री होते हैं ।
- आयोग के अध्यक्ष व सदस्यों का कार्यकाल पांच वर्ष या 70 वर्ष की उम्र (जो भी पहले हो) का होता है।